

100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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petition copy

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SECTION OFFICER (Judl.)

Shahid
21/12/17

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI, 5 (FORM NO. 4)

ORDER SHEET. (see Rule-42)

APPLICATION NO. 296/2000

Applicant(s)

Patia Dhar - Sarma and ors.

Respondents(s) *Union of India and ors.*

Advocate for Applicant(s) *Mr. N. Dutta*

Mr. B. C. Das

C.G.S.C

G.A. Assam.

Notes of the Registry

DATE

ORDER OF THE TRIBUNAL

27. 9.00 Present : The Hon'ble Mr Justice D.N.Chadury, Vice-Chairman.

Heard Mr N.Dutta, learned Sr.couse for the applicant, Dr.Y.K.Phukan, learned Government Advocate, Assam for respondents No.2 and 4 and Mr B.C.Pathak, learned Addl.C.G.S.C for respondents No.1 and 3.

Permission to file this single application jointly by 12 applicants is allowed under the provision of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure Rules 1987.

Application is admitted. Issue usual notice. Call for the records.

List on 28.11.2000 for written statement and further orders.

✓
Vice-Chairman

Notice prepared and sent to D/S. for issuing the respondent No 1 to 4
via D/No. 3198 W.
2201 dd. 10/10/2000

pg

*DS
27/9/2000*

28.11.00

Four weeks time granted to the respondents to file written statement on the prayer of Mr B.C.Pathak, learned Addl.C.G.S.C.

List on 2.1.2001 for order.

✓
Vice-Chairman

① Service report are still awaited.
② W.B. wks has been bifed.

*25/11/2000
27.11.2000*

pg

*Aranya
28/11/2000*

Not yet Served on
Respondent No 184
28/01

Notice has been
filed.

329
1-1-2001

2.1.01. Heard Mr.D.K.Das learned counsel for the applicant. Mr.B.C.Pathak learned Addl.C.G.S.C appearing on behalf of the respondents No.1 & 3. Dr.Y.K.Phukan, learned Government Advocate appearing on behalf of respondents No.2 & 4 and prays for time to file written statement. List on 31-1-01 for orders.

Vice-Chairman

lm

31-1-

~~Prayer for time to file written statement~~

~~Prayer for time to file written statement~~

NO D.O. Adjourned to 9-2-2001.

26
AKT

31-1-

b. Written statement
was seen filed.

329
8-2-01

9.2.01

ICC Usha
Member

Vice-Chairman

12.3-01

lm

13.3.01

List on 13.3.01 to enable the respondents to file written statement.

ICC Usha
Member

Vice-Chairman

lm

11.4.01

List on 11.4.01 to enable the respondents to file written statement.

Vice-Chairman

lm

17.5.01

No written statement has so far been filed.

List again on 14.6.2001 to enable the respondents to file written statement.

ICC Usha
Member

Vice-Chairman

8-6-2001

w/s on behalf
Repd. No.1 has been
intimated.

w/s filed on behalf of
the R.Nb.1, other
respondent has not yet
filed.

BB

BB

BB

BB

BB

OA 296/2000

(3)

3

Notes of the Registry	Date	Order of the Tribunal
	19.6.01	<p>List on 26.6.2001 for orders. During this period the applicant shall make suitable application for amending the O.A. so that he may challenge the order dated 27.4.2001 from which he at present suffers from injury.</p>
		<p>Member Vice-Chairman</p>
	pg	
	26.6.2001	<p>Present: Hon'ble Mr Justice R.R.K. Trivedi, Vice-Chairman Hon'ble Mr K.K. Sharma, Administrative Member.</p>
		<p>In view of the order passed in M.P.No.146/2001 amendment of the O.A. is allowed. Necessary amendments be carried out within ten days. Supplementary written statement, if any, may be filed within four weeks. Rejoinder may be filed within two weeks thereafter.</p>
		<p>List for orders on 14.8.01.</p>
		<p>(K.K. SHARMA) (R.R.K. TRIVEDI) MEMBER (A) VICE-CHAIRMAN</p>
	14.8.01	<p>nkm Heard Mr.D.Das, learned counsel for the applicant and Mr.B.C.Pathak, learned Addl. S.C. for the respondents 1 to 3.</p>
		<p>State of Assam were impleaded respondent nos. 2 and 5 as respondent nos. 2 and 4.</p>
		<p>The necessary party may file written statement.</p>
		<p>List on 18/9/01 for order.</p>

(4)

Notes of the Registry	Date	Order of the Tribunal
	14.8.01 mb	<p>Heard Mr.D.Das, learned counsel for the applicant and Mr.B.C.Pathak, learned Addl. C.G.S.C. for the respondent no. 1 and 3.</p> <p>The State of Assam, were impleaded respondent no. 2 and 5 as respondent no.2 and 4.</p> <p>The necessary party may file written statement. List on 18/9/01 for order.</p>
	18.9.01 mb	<p>Member Vice-Chairman</p> <p>List on 18/10/01 to enable the State respondents to file written statement.</p>
	16.10.01 mb	<p>Member Vice-Chairman</p> <p>Mr.D.K.Das, learned counsel for the applicant request for time on the ground that he wants to submit some more facts.</p> <p>Prayer accepted. List on 28.11.2001.</p>
	28.11.01 bb	<p>Member</p> <p>The respondent No.1 has filed the written statement. The other respondents yet to file written statement. Mr.M.M. Das, learned counsel for the respondent nos. 2 and 4 stated that they also file written statement and prayed for some time to file written statement.</p> <p>List on 8.1.02 for written statement.</p>
	12.12.01 mb	<p>Member Vice-Chairman</p> <p>List on 4.1.02 alongwith C.P. No. 4.1.02 for order.</p>

Notes of the Registry

Date

Order of the Tribunal

14.6.2001

No written statement has so far been filed by the parties and except respondent No.1.

List for orders on 3-7-2001.

I C (Usha)

Vice-Chairman

Member

19.6.01

List on 26.6.2001 for orders. During this period the applicant shall make suitable application for amending the O.A. so that he may challenge the order dated 27.4.2001, ~~from which he apprehends~~ ~~suffers from~~ injury.

I C (Usha)

Vice-Chairman

Member

pg

26.6.2001 Present: Hon'ble Mr Justice R.R.K. Trivedi, Vice-Chairman

Hon'ble Mr K.K. Sharma, Administrative Member.

In view of the order passed M.P.No.146/2001 amendment of the O.A. is allowed. Necessary amendments carried out within ten days. Supplementary written statement, if any, may be filed within four weeks. Rejoinder may be filed within two weeks thereafter.

List for orders on 14.8.01.

I C (Usha)

(K.K. SHARMA)
MEMBER (A)(R.R.K. TRIVEDI)
VICE-CHAIRMANnkm
14.8.01

Heard Mr.D.Das, learned counsel for applicant and Mr.B.C.Pathak, learned Addl. for the respondents 1 to 3.

State of Assam were impleaded respondents nos. 2 and 5 as respondent nos. 2 and 4.

The necessary party may file written statement.

List on 18/9/01 for order.

Notes of the Registry	Date	Order of the Tribunal
	14.8.01	<p>Heard Mr. D.Das, learned counsel for the applicant and Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondent no. 1 and 3.</p> <p>The State of Assam, were impleaded respondent no. 2 and 5 as respondent no. 2 and 4.</p> <p>The necessary party may file written statement List on 18/9/01 for order.</p> <p><i>K C Usha</i> Member</p> <p><i>Vice-Chairman</i></p>
mb	18.9.01	<p>List on 18/10/01 to enable the State respondents to file written statement.</p> <p><i>K C Usha</i> Member</p> <p><i>Vice-Chairman</i></p>
mb	16.10.01	<p>Mr.D.K.Das, learned counsel for the applicant requested for time on the ground that he wants to submit some more facts.</p> <p>Prayer accepted, List on 28.11.2001.</p> <p><i>K C Usha</i> Member</p>
bb My 27.11.01	28.11.01	<p>The respondent No.1 has filed the written statement. The other respondents yet to file written statement. Mr.S.M. Das, learned counsel for the respondent nos. 2 and 4 stated that they also filed written statement and prayed for some time to file written statement.</p> <p>List on 8.1.02 for written statement.</p> <p><i>K C Usha</i> Member</p> <p><i>Vice-Chairman</i></p>
mb	12.12.01	<p>List on 4.1.02 alongwith O.R. No. 4.1.02 for order.</p> <p><i>K C Usha</i> Member</p>
mb		

X

Notes of the Registry	Date	Order of the Tribunal
	4.1.02	List on 25.1.02 alongwith C.P.No 40 of 2001. I.C.U.Sharma Member
	8.1.02	It has been stated that the written statement has filed by the Union of India. It has also stated that the written statement will cover in the C.O.A. No. 391/2001 and 452/2001 also. In view of the position, case may now be listed for hearing. The learned counsel for the State of Assam file written statement within three weeks from today. The other respondents may file written statement. List on 12.2.2002 for hearing. I.C.U.Sharma Member
13.3.2002	12.2.02	Heard counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets. The application is dismissed in terms of the order. No order as to costs. I.C.U.Sharma Member
		pg 14/3/02 Vice-Chairman

of the Registry Date Order of the Tribunal

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 296/2000, 391/2001 and
452/2001.

Date of Decision... 12-2-2001

Sri Jatindra Sarmah & Ors.

Petitioner(s)

Sri D.K. Das.

Versus-

Advocate for the
Petitioner(s)

Union of India & Ors.

Respondent(s)

Sri A. Deb Roy, Sr.C.G.S.C, Mrs M. Das, Govt. Advocate,
Asam.

Advocate for the
Respondent(s)

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN
THE H'N'BLE MR K.K.SHARMA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble : Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 296 of 2000,

391 of 2001 and

452 of 2001.

Date of Order : This the 12th Day of February, 2002.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

O.A. No. 296 of 2000.

1. Sri Jatindra Sarmah,
2. Sri Amrit Kr. Das,
3. Sri Ranjan Kr. Das,
4. Sri Rajib Kr. Das,
5. Sri Dibya Dhar Gogoi,
- 5A. Ishlari Narzaary,
6. Sri Hiranya Sarmah,
7. Sri Khanindra Nath Barman,
8. Sri Mahendra Nath Dowerah,
9. Safique Ahmed,
10. Ritesh Bhattacharjee,
11. Musfakar Ali,
12. Seal Sarma and
13. Pradeep Hazarika Applicants

O.A. No. 391 of 2001.

1. Mr. Jorges Ahmed
2. Sri Amal Ch. Sarma Applicants.

O.A. No. 452 of 2001

1. Sri Diganta Borbaruah,
2. Sri Ajoy Deuri Bharali Applicants

By Advocate Sri D.K.Das in all the cases.
- Versus -

1. Union of India,
represented by the Secretary to
the Government of India,
Ministry of Environment and Forests,
Paryavaran Bhavan,
C.G.O. Complex, Phase-77,
Lodhi Road, New Delhi-11003.
2. The State of Assam,
represented by the Commissioner
and Secretary to the Government of
Assam, Department of Forests,
Dispur, Guwahati-6.

3. Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi (Represented by Secretary, UPSC)

4. The Principal Chief Conservator,
of Forests, Assam, Rehabari,
Guwahati. . . . Respondents in all the
3 cases.

By Advocate Sri A. Deb Roy, Sr. C.G.S.C
for Respondent No. 1 & 3 and
Mrs Manjula Das, Govt. Advocate, Assam for
respondents No. 2 and 4. in all the cases.

O R D E R

CHOWDHURY J. (V.C)

All these 3 applications were taken up together
since it involve common question of fact and law.

2. In these applications the applicants prayed for
the following reliefs :

i) Set aside and quash the impugned Central
Government Notification dated 9.11.95 i.e. amended
Indian Forest Service (Fixation of Cadre Strength)
Seventh Amendment Regulation 1995 in respect of Assam and
Meghalaya by amending the existing Indian Forest Service
(Fixation of Cadre Strength) Regulation 1966 to the extent
it earmarks 22 post of Deputy Conservator of Forest (DCF)
(Territorial) for the members of the Indian Forest Service
and to show all D.C.F of Assam Forest Cadre to hold charge
of any forest division.

ii) to regularly hold the meeting of the Selection
Committee as per Regulation 5 of the IFS (Appointment by
Promotion) Regulation,

iii) To regularly hold Triennial review of the
cadre strength under sub-rule (2) of Rule 4 of the IFS
Cadre Rule 1966.

3. In exercise of powers conferred by sub-section (1)
of Section 3 of the All India Services Act, 1951 read with

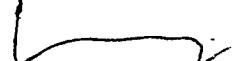
sub-rule (2) of Rule 4 of the Indian Forest Service (Cadre) Rules, 1966, the Central Government in consultation with the Government of Assam & Meghalaya made the regulations to amend the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966 known as Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations 1995. The said rules were made in terms of the notification determining the senior posts under the Government of Assam. The aforesaid rule is not an executive act, it is statutory and legislative in character having full effect subject to the provisions of the Act. As a matter of fact this regulation is not directly under challenge. The applicants however objected to categorisation of 22 territorial posts in this proceeding. A legislative provision made by the competent authority cannot even be faulted on the ground of production of inequality by the operation of the Rule is not enough to attract Constitutional inhibition more so when the classification is reasonable and founded as intelligible differentia which bear a reasonable relation to the object sought to be achieved. The applicants in this proceeding are State Forest Officers. The Tribunal is competent to exercise its jurisdiction under Section 14 of the Administrative Tribunals Act, which delineated the jurisdiction, power and authority of the Central Administrative Tribunal in relation to all service matters concerning the member of all India service. Under the scheme of the act the grievances of these applicants can not be a subject matter of a proceeding under Section 19 of the Act. The applicants may take up their grievances before the State Government or any other appropriate forum and not before this Tribunal.

4. Mr D.K.Das, learned counsel appearing for the applicants contended that the grievance of the applicants are genuine. Also heard Mrs Manjula Das, learned Government Advocate, Assam and Mr A.Deb Roy, learned Sr.C.G.S.C. In the above set of circumstances we can only observe that the applicants are free to raise their grievances at the appropriate forum.

With these all the three applications stands dismissed. Interim orders passed, if any stands vacated. There shall, however, be no order as to costs.

K K Sharma

(K.K.SHARMA)
ADMINISTRATIVE MEMBER


(D.N.CHOWDHURY)
VICE CHAIRMAN

26 SEP 2000

615
গুৱাহাটী ব্যায়পত্ৰ
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
(An application U/s.19 of the Administrative Tribunal
Act, 1985).

ORIGINAL APPLICATION NO. 296 OF 2000

Shri Jatindra Sarmah & Ors. Applicants.

Versus

The Union of India & Ors. Respondents.

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Filed by -


Advocate.

16
Central Admin. Trib. of Assam
BENCH
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI

26 SEP 2000

গুৱাহাটী অধিবেশন

Guwahati Bench

BENCH

O.A. No. 296 of 2000

An application under Section 19 of the Administrative Tribunal Act, 1985.

1. PARTICULARS OF THE CASE.

1. Sri Jatindra Sarmah,
son of Sri S. Sarmah,
Divisional Forest Officer,
Kamrup West Division,
Bamunigaon.

2. Sri Amrit Kr. Das,
son of Late M. Das,
Resident of Balighatgaon,
Sibsagar,
Divisional Forest Officer,
Karimganj.

3. Sri Ranjan Kr. Das,
son of Sri Haranath Das,
Resident of Khanapara,
Guwahati
Divisional Forest Officer,
Sonitpur West Division, Tezpur.

Filed by applicant to
through Debjit ka das
Advocate 26/9/2000

Contd.../-

X

Ct	T.F.O. 1977 Guwahati T. B.
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গুৱাহাটী মেজিস্ট্রেট Guwahati Bench	

4. Sri Rajib Kr. Das,
son of Sri Haranath Das,

Resident of Khanapara,
Guwahati.

Divisional Forest Office,
Sonitpur East Division,
Biswanath Chariali.

5. Sri Dibya Dhar Gogoi,
son of Late Indika Gogoi,
Resident of Katchpara,
Sibsagar.
Divisional Forest officer,
North-Lakhimpur, Lakhimpur.

5A. Ishlari Narzaary, DFO,
Kachugaon, Gosaigaon.

6. Sri Hiranya Sarmah,
son of Sri Baldev Sarmah,
Divisional Forest Officer,
North Kamrup Division, Assam.

7. Sri Khanindra Nath Barman,
son of Bhubaneswar Barman,
Divisional Forest Officer,
Aie Valley Division,
District - Bongaigaon.

8. Sri Mahendra Nath Dowerah,

Contd.../-

1974 BSRF - F-2
Central Administrative T. S.

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प्रायोगिक बायोग
Guwahati Bench

son of Phukan Ch. Dowerah,
Resident of Sibsagar,
Divisional Forest Officer,
Dibrugarh Division.
9. Safique Ahmed, D.F.O. Logging
Division, Guwahati.
10. Ritesh Bhattacharjee, DFO,
Assam State Zoo.
11. Musfakar Ali, D.F.O. Social Forestry,
Biswanath Chariali.
12. Seal Sarma, D.F.O. Social Forestry,
Sibsagar.
13. Pradeep Hazarika, D.F.O. Nagaon Division.

APPLICANTS.

-VERSUS-

1. Union of India.
represented by the Secretary to the
Govt. of India, Ministry of
Environment and Forests.
Parivarayan Bhavan,
C.G.O. Complex, Phase-77.
Lodhi Road, New Delhi-110003.
2. The Government of Assam.
Represented by the Commissioner
and Secretary to the Government
of Assam, Department of Forests.
Dispur, Guwahati-6.
3. Union Public Service Commission.
Dholpur House, Shahjahan Road,
New Delhi (Represented by Secy. UPSC).

9
माननीय न्यायालय
Guwahati Bench

26 SEP 2001

4. The Principal Chief Conservator of Forests, Assam, Rehabari, Guwahati.



III. RESPONDENTS.

2. PARTICULARS OF THE ORDERS AGAINST WHICH THE APPLICATION IS MADE.

(i) Impugned Central Govt. notification No. 16016/2/95-AIS(11) - A dtd. 9.11.95 i.e. Amended Indian Forest Service (Fixation of Cadre strength) seventy amended Regulation 1995 in respect of Assam-Meghalaya Cadre by amending the existing. Indian Forest Service Fixation of Cadre strength) Regulation 1966 by including 22 posts of D.C.F. (Deputy Conservator of Forests) Territorial as induced in the IFS cadre Rules thereby depriving the members of the State Forest Service like the applicants in the rank of Deputy Conservator of Forests, posting in Territorial Division of Assam although no such posts exist in Assam as per any notification issued by the State Government or any proposal made by the same at any point of time.

(ii) Discrimination between the members of Indian Forest Service Cadre and Assam Forest Service/Class-I cadre while proposing identification of certain key

Contd.../-

Central Administration

26 SEP 700

posts of Deputy Conservator of Forests in Assam by the
Respondent No. 4 without any lawful authority and basis
basis as made vide his letter dtd. 8th January, 1996 to
the Respondent No.2.

3. The applicants declare that the subject matter is within the jurisdiction of the Hon'ble Tribunal.

4. The applicant further declares that the application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

5. FACTS OF THE CASE

1. That the petitioners are citizens of India and is therefore entitled to all the rights and privileges guaranteed to a citizen of India under the Constitution of India and the laws framed thereunder.

2. That the petitioners' No. 1 to 4 are members of the Assam Forest (Class-I) cadre officers Association and are at present holding important Forest Divisions of Assam in the capacity of Divisional Forest Officer (DFO). The petitioners' in the instant petition is aggrieved by the Central Government notification dtd. 9.11.95 including 22 out of the 28 Forest Division (Territorial) in the I.F.S. Cadre Rules.

Contd.../-

Office of the
Controller of Publications

26 SEP 2007

3. In the instant application, the ~~grievances~~ ^{grievances} made by the applicants, the cause of action for the instant case and the relief sought for are all common to all the said applicants and hence the instant application has been filed jointly by them and they may be permitted to do so as provided for under Rule 4/5(a) of the CAT (Procedure) Rules 1987.

4. That the petitioners state that their service condition is governed by the provisions of "Assam Forest Service (Class-1) rules 1942 having statutory force. That your petitioner were recruited a per provision of Rule 6 of the said rule and been appointed in the initial post i.e. Assistant Conservator of Forest as per provision of rule 4 (a) of the Said Rule.

5. That the applicants beg to state that like many other Administrative Services in Forest Service too there are two separate categories viz. the Indian Forest Service and the State Forest Service. The Indian Forest Service is regulated under the Indian Forest Service (Appointment by Competitive Examination) Regulation 1967. Indian Forest Service (Appointment and Provision) Regulation 1066. Indian Forest Service (Fixation of Cadre Strength) Regulation 1966. Indian Forest Service (Pay) Rules, 1968. Indian Forest Service (Probation) Rules, 1968. Indian Forest Service (Proba-

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Guwahati Bench

titioner's Final Examination) Regulation 1968, Indian Forest Service (Recruitment) Rules, 1966, Indian Forest Service (Initial Recruitment) Regulation, 1966, Indian Forest Service (Regulation of Seniority) Rules, 1968, while in Assam the State Forest Service is regulated by Assam Forest Service Class-I Rules, 1942 as aforesaid.

6. That the applicants beg to state that the Forest Research Institute, Dehradun is a deemed University. This Institution in its meeting held on 21.08.98 has recognized associate of Indira Gandhi Forest Academy Diploma as equivalent to M.Sc. (Forestry Degree). Further, the same Institution in its meeting held on 13.12.98 has also recognized the Diploma of the State Forest Service Colleges as equivalent to M.Sc. (Forestry), while doing this the Institution held that the Syllabus of the State Forest Service Colleges as very much co-operable with that of Indira Gandhi National Forest Academy. Decision of the Institute recognizing both the Diplomas were published vide its Notification dated 21.04.98 and 15.01.99.

Copies of the Notification dated 21.04.98 and 15.01.99 and chart showing the vacant post are annexed hereto and marked as ANNEXURES-1, 2 & 3 respectively.

केन्द्रीय न्यायालय
Central Administration

26 SEP 700

गुवाहाटी न्यायालय
Guwahati Bench

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6A. That thus the incumbents belonging to the State Service Cadres are selected by State Public Service Commission and thereafter do undergo Training in State Forest Service Colleges and obtained Diploma in Forestry which is equivalent to M.Sc. Forestry Degree and thereafter they are appointed against sanctioned State Forest Service Post. Similarly the incumbents belonging to Indian Forest Service are selected by Indian Public Service Commission and thereafter they do undergo Training to obtain Diploma which is also equivalent to MSc. Forestry Degree and ~~thereafter~~ ^{on} they are appointed against the post under Indian Forest Service Cadres.

6B. That the petitioners beg to state that under the provisions of Assam Forest Service Class-I Rules 1942, members of Assam State Forest Service is designated as Asstt. Conservator of Forests in Junior Scale and Deputy Conservator of Forests in Junior Scale and Deputy Conservator of Forests in Senior Scale and the Scale of Conservator of Forests and Chief Conservator of Forests in higher hierarchy. As per provision of Rule 3 of the said Rules, the members of the Senior Scale i.e. Deputy Conservator of Forests are eligible and entitled to hold charge of any Forest Division including the posts of working plan officers, Silviculturists etc. In the Junior Scale members of the Service have been designated

केन्द्रीय प्रशासनिक बोर्ड अ
Central Administrative Tribunal

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as Asstt. Conservator of Forests and in the Senior Scale of designated as Deputy Conservator of Forests who after 18th Year of Service are promoted to the rank of Conservator of Forests etc.

7. That the petitioners beg to state that as per the provisions of Indian Forest Service (Cadre) Rules, 1966, the Government of India in Consultation of the respective State Governments, formulate the Cadre Strength of Indian Forest Service Cadre in a State, time to time, usually at an interval of 3 years. The Strength of IFS in the Assam and Meghalaya Cadres have also been increased time to time as detailed below :-

That Govt. of Assam as well as Union Government of India gradually increased the number of I.F.S. Cadre in Assam under Assam Meghalaya Cadre, and subsequently they are enlisted all the Division, Circle, Post of C.C.F. etc. by posting I.F.S. Cadre against Assam Forest Service Cadre, which has been listed below:-

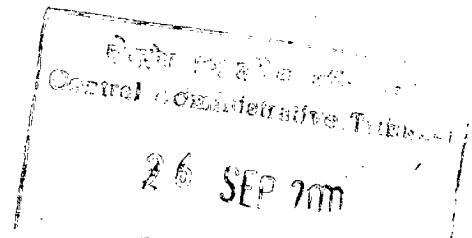
INDIAN FOREST SERVICE (FIXATION OF CADRE STRENGTH)
REGULATION 1966.

(Assam-Meghalaya Cadre)

1972 Revision

C.C.F. No.

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as published by C.F. No. Senior Post.

the Union Govt. of India

D.C.F. ... No.

A.C.F. No. Junior Post.

etc.

~~~~~  
Total 56 Assam-Meghalaya Cadre.

1981 Revision Senior Post.

(as published by C.C.F. ... 1 No.

the Govt.) Addl.C.C.F. ... 1 No.

C.F. ... 5 Nos.

Conservator of Forest

(Development Circle)

... 1 No.

C.F. (Economic.

Circle) ... 1 No.

Conservator of Forest

(H/Q) ... 1 No.

C.F (Social

(Forestry) ... 1 No.

Deputy Conservator of Forest

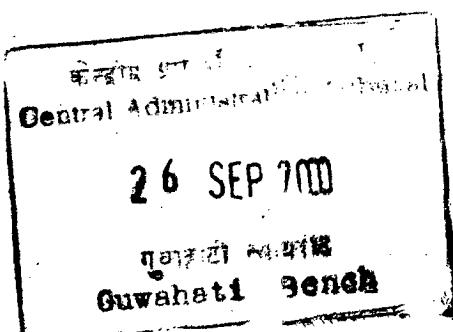
(D.C.F.) ... 18 Nos.

D.C.F.(Eastern Assam and

Western Assam Wild Life

Division) ... 2 No.

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D.C.F. (Assam State Zoo)

... 1 No.

Working Plan Officer ... 3 No.

Forest Utilisation Officer ... 1 No.

Planning Officer ... 2 Nos

Silviculturist ... 1 No.

1988 Revision Assam.

(third amendment C.C.F. ... 1 No.

C.C.F.(Wild Life) ... 1 No.

C.C.F. (S.F.) ... 1 No.

C.F.(Development) ... 1 No.

C.F. (Economic Circle) ... 1 No.

C.F.(H/Q) ... 1 No.

C.F. (S/F) ... 3 Nos

Field Director Tiger Project -1 No.

Director Kaziranga N.P. -1 No.

Deputy Conservator of Forest -22

D.C.F.(W/L) - 2

D.C.F.(State Zoo) - 3

Working Plan Officer - 1

Forest Utilisation Officer - 1

Planning Officer - 3

Silviculturist - 1

1995 Revision Assam

P.C.C.F. - 1

C.C.F. (Protection) - 1

C.C.F.(W/L) - 2

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|                                      |      |
|--------------------------------------|------|
| i.e. Chief Wild Life Warden          | - 1  |
| C.C.F. (S.F.)                        | - 1  |
| C.C.F. (Research Training<br>of W/P) | - 1  |
| C.F. (Territorial)                   | - 6  |
| C.F. (Development)                   | - 1  |
| C.F. (Economic Circle)               | - 1  |
| C.F. (H/Q)                           | - 1  |
| C.F. (S.F.)                          | - 3  |
| C.F. (W/L)                           | - 1  |
| C.F. (Border)                        | - 1  |
| Director Project Tiger Manas         | - 1  |
| Director Kaziranga N.P.              | - 1  |
| D.C.F. (Territorial)                 | - 22 |
| D.C.F. (W/L)                         | - 2  |
| D.C.F. (Assam State Zoo)             | - 1  |
| Working Plan Officer                 | - 3  |
| Forest Utilisation Officer           | - 1  |
| Silviculturist                       | - 1  |

The latest revision of IFS cadre strength in Assam and Meghalaya cadre has been done vide-Government of India Notification No. 16016/2/95-Ais(II)-A dated 9.11.95.

A copy of the Govt. of India Notification dated 9.11.95 is annexed hereto marked as

ANNEXURE-4.

केन्द्रीय लोक सेवा आयोग  
Central Administrative Tribunal

26 SFP 100

Guwahati Bench

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8. That the impugned notification dated 9.11.95 has shown 22 Nos. of posts of Deputy Conservator of Forests (Territorial) in Assam as encadred for IFS cadre. But as on the date of publication of the said impugned Notification there has been any post of Deputy Conservator of Forest notified as DCF (Territorial) nor there was ever any proposal submitted by the Government of Assam to the Govt. of India to notify any post of Deputy Conservator of Forests as Deputy Conservator of Forest (Territorial).

9. That after publication of the impugned Notification dated 9.11.95, the Principal Chief Conservator of Forests, Assam sent a letter No. FE. 24/44/87 dated Guwahati the 8th January, 1996, to the Commissioner and Secretary to the Govt. of Assam in the Forest Department, Dispur, Guwahati-6, proposing to notify a list showing cadre posts ad non-cadre posts in Assam, as

कानूनी अधिकारी अधिकारी  
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in Territorial Division, Wild-Life Divisions etc. of the State Forest Department, who has all along been discharging duties and show shouldering responsibilities by holding the charge of many of the Divisions since establishment of Forest Department.

12. That the petitioners states that since the ~~past~~, officers of the State Forest Service (SFS) Cadre belonging to the said Association are posted in different divisions of the State irrespecting of identification/specification of Cadre posts for the best administration and management of Forest and Wildlife of the State. Moreover, the S.F.S. officers who are all eligible for promotion to I.F.S. after completion of 8 years of service, discharge the duties and responsibilities which are same with that of I.F.S. officers. Further, no specific duties or responsibilities are separately vested or identified either for S.F.S. officers or the I.F.S. officers. Thus, any step in pursuance to the said notification dtd. 9.11.95 by the Central Government including the no of divisions (Territorial) in the I.F.S. Cadre list for the purpose of identifying them as cadre posts will not only be detrimental to the over-all Management of Forests of the State but also will be totally discriminatory step towards the management of State Forest Service Personnel like the petitioners.

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Central Administrative Tribunal

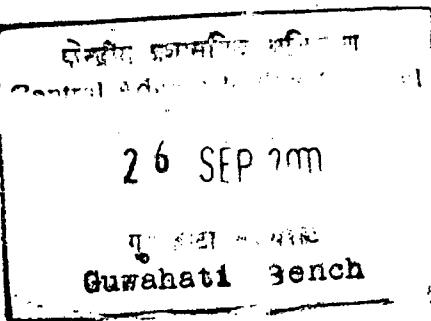
26 SEP 700

Guwahati Bench

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13. That your applicants state that the State Forest Service Cadre governed till today by statutory Rules called the 'The Assam Forest Service Class-I Rules 1942 framed as per provisions of the Government of India act. 1935 and saved by Article 371 of the Constitution has been totally ignored. Even the All India Forest Service Rules do not deny the existence of a State Forest Service Rule 2 (g) of the Indian Forest Service (Recruitment) Rules 1966. As a result of the said notification the A.F.S. members like the petitioners will be deprived of posting in a Territorial divisions inasmuch as 22 number of post of D.C.F. (Deputy Conservator of Forests) Territorial has been earmarked for the Indian Forest Service officers in the State Cadre. As a result of the said notification the A.F.S. members like the petitioners will be deprived of posting in Territorial division. So long run by them effectively which officers scope for dealing with challenging task and varied experience.

14. That the petitioners further state that the State Forest Service Officers recruited by the State Government from within the State are under a statutory rules, and as such the State and the Central Government has a statutory duty and responsibility that any change in the cadre strength must not be detrimental to the interest of the members of the State Forest Service like



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the petitioners who has contributed immensely to the preservation of Forest and Wildlife in the State since 100 years back.

15. That your petitioners states that the Indian Forest Service Rules are silent about any criterian to be adopted. Rule 4 (i) of the Indian Forest Service Cadre Rules 1966 States "The strength and composition of each of the Cadre constituted under Rule 3 shall be as determined by the Central Government in consultation with the State Government in this behalf" Rule 2 (b) cadre post meaning any of the posts specified under item 1 of each cadre in the schedule to the Indian Forest Service (Fixation of Cadre Strength) Regulation 1966. Moreover, as per section 3 of the Assam Forest Service Class - I Rules 1942, there is the existence of State Cadre and Sub-section (2) of Section 3 stipulates that the State Government may increase the cadre by creating permanent a temporary posts from time to time as may be found necessary but in case of Assam due to regular in take of regular recruits, there has been acute stagnation at the level of ACF and DCF and as a result the promotional prospects of the eligible State Officer's like the applicants have been restricted causing grave loss and prejudice and as such at the statutory obligation on the part of the Respondent Government to review the Cadre strength and composition

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26 SEP 1999

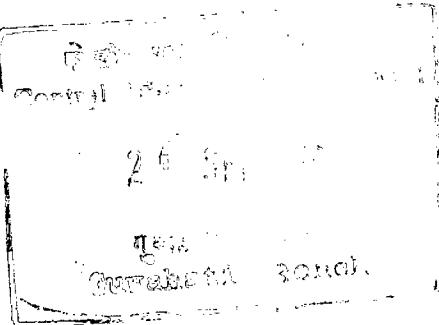
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has not be done regularly leading to such promotional stagnation of the members of the State Forest Service.

16. That your applicant states that in terms of Judgement of the Hon'ble Central Administrative Tribunal in O.A.No. 52, 53, 59 of 1993 and 96/94, three direct recruits filed application before the Hon'ble Tribunal directing the State of Assam of executing the aforesaid orders' and for initiating of contempt proceedings against the State Government for violation of the directions of the Hon'ble Court in as much as by the said Judgement the State of Assam was restrained from promoting/appointing any officer of the Assam State Forest Service to any IFS Cadre including the post of Conservator. The said contempt application No. 35/96 was finally heard by this Tribunal and by order dtd. 18.12.97 and contempt proceeding dropped against the State Government.

Aggrieved by the Judgement and order of the Central Administrative Tribunal dropping contempt proceedings the applicants filed petition under Article 226/227 (Civil Rule No. 1859/98) before the Division Bench of the Hon'ble High Court which was also rejected by order dtd. 6.5.98. Thereafter a Review Petition No. 59/98 has been filed before the Hon'ble High Court and the same is at present pending disposal. The applicant

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states that the direct recruits who had filed the said Review Petition has tried to mis-interpret and mis-read the purport of the order of the Hon'ble Tribunal arising out of O.A. No. 52, 53, 59 of 1993 and 1996/94 by stating that State Government was violating the provisions of Rule 8 and 9 of the IFS (Cadre) Rules, 1966 by posting Non cadre officers to IFS Cadre Post whereas the said Judgement only restrained the State of Assam from promoting or appointing any officer of the Assam State Forest Service to any IFS Cadre including the post of Conservator of Forests so long as the IFS (Cadre) Rules 1966, and IFS (Fixating of Cadre strength) Regulation 1966 are in force.

(Copies of the order of the Hon'ble Tribunal and the Division Bench of the Gauhati High Court are annexed herewith and marked as ANNEXURES-5 & 6 <sup>ad 6A</sup> respectively).

17. That your applicant states that till date the Government of Assam has categorically stated that the State Government has not as yet identified the cadre posts and as such the concerted move of direct recruits to misinterpret the point of posting of Deputy Conservator of Forest with that appointment/promotion to their advantage has caused immense loss and prejudice to the interest of the

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| कानूनी विभाग<br>General Admin.  |
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State officers' like the petitioners'. The applicant further states that the contemplated move of the State Government to identify the 22 posts of D.C.F. (Territorial) without first differentiating between the nature, duties respondents of the State Officers like the applicants and the direct recruits will have an overall impact of the cadre Management of the respective service and thereby seriously causing immense loss/prejudice to the interest of the State Officers like the applicants.

(Copy of the affidavit-in-opposition filed by the State of Assam in W.P.(C) No. 3884/2000). ANNEX. 7

18. That your applicant states the discrimination meted out to the members of the State Service like the petitioners' can be seen from the fact that State Officer's are denied the senior time scale of pay and promotion to the rank of D.C.F. in the State Forest Service Cadre inspite of being eligible under Rule 11 (1) (a) and 12 (b) of the Assam Forest Service (Class-I) Rules 1942 and availability of substantive vacancy when the relevant service Rules applicable to the direct recruits who join as A.C.F in the Department are strictly followed and implemented. Moreover, in the matter of passing of Departmental Examination for

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26 SEP 70

High Court  
Guwahati Bench

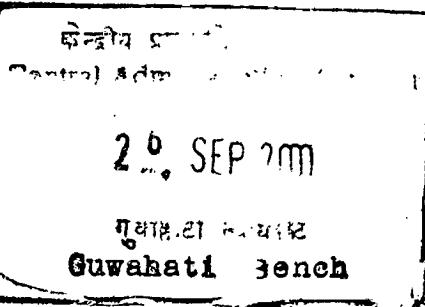
promotion to senior Time Scale, serious directions /violations of the Rules applicable to the direct recruits vis-a-vis the State Offices can also be seen and also orders of the Hon'ble High Court and Supreme Court which clearly supports the contention of the applicants regarding hostile discrimination between the State Officers and the direct recruits. Mention may be made of cases where officers recruited initially as ACF who have been serving for nearly 14 years by now but have not been promoted to the Senior Scale (DCF) who are otherwise eligible for promotion is per provisions of Rule (11) (a). (a) of the APS (Class-7) Rules 1942. There are instances of officers in the senior Scale who are promoted to IFS as per Rules from S.F.S. Cadre at the fag end of their career, holding the post of D.C.F. (DFO) for more than 25 to 30 years and thereafter to retire without further promotion of the rank of C.F., C.C.F. and P.C.C.F. This have been the scenario due to the intake of direct officers to the State of Assam regularly without taking into consideration the service prospects of the State Officers' by holding the selection committee meeting in time for promotion of State Officers to the Indian Forest Service (IFS) and regular Triennial Cadre review as envisaged under the relevant statutory regulation regulating of their condition of service seriously jeopardising the State Officers' like the petitioners promotional avenues.

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20 SEP 2000

General Secretary  
Guwahati Bench

19. That your applicant states that sub rule (2) of Rule 4 of the IFS (Cadre) Rules 1966 there is a mandatory provisions of Triennial ~~Review~~ of the Cadre. The said Rule is quoted below. A strength of cadre (1) The strength and composition of each of the cadre constituted under Rule 3 shall be as determined by regulation made by the Central Government in consultation with the State Government in this behalf. (2). The Central Government shall at the interest of every three years' re-examine the strength and composition of each such cadre in consultation with the State Government concerned and may make such alteration therein as it deem fit. Provided that nothing in this sub-rule shall be deemed to effect the power of the Central Government to Teacher the strength and composition of any cadre at any other time. Provided further that the State Government concerned may add for a period not exceeding one year, and with the approval of the Central Government for a further period not exceeding ~~100~~ <sup>two</sup> years, to a state or Joint cadre one or more posts carrying duties and responsibility of a like nature to a cadre post a plain reading of rule 4(2) of the Cadre Rules clearly stipulates that a duty is ~~cast~~ on the <sup>part</sup> of the Central Government to maximum the strength and composition of each cadre in consultation of State Government concerned at the interest of 3 years' but this statutory obligation of carrying out Triennial Review was



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totally ignored leading to acute stagnation in the promotional prospects of the State Officers like the applicants.

20. That your applicant states that as per Rule 5 of the IFS (Appointment by promotion) Regulation 1966 stipulates preparation of list of suitable officers for promotion from the State Forest Service after completion of eight years of continuous service to the Indian Forest Service. The relevant Rule is quoted below. Rule 5 (1) preparation of list of suitable officers-(1) Each committee shall ordinarily meet at intervals not exceeding one year and prepare a list of such members of the State Service as are held by them to be suitable for promotion to the service. In the case in Assam ~~of~~ the respondent authority not hold the meeting of the selection committee for considering the case of eligible State Forest Officers like the applicants to be included for promotion to the Indian Forest Service and as a result right to be considered for promotion to the Indian Forest Service gets jeopardised prejudicially effecting their promotional prospects to reach higher *echelons* of their service.

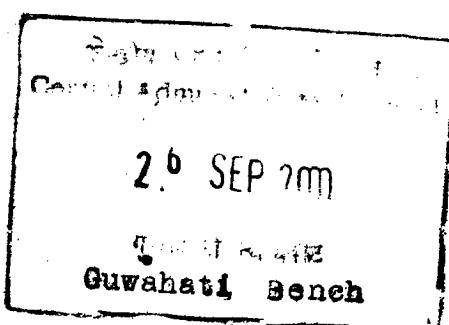
21. That your applicant states that in all other similar Civil Service like Indian Administrative Service and Assam Civil Service there is no specific identifica-

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| Guwahati Bench         |

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tion of posts for IAS personnel clashing with the posting of ACS personnel and similar cadre strength rules have only determined the strength and composite of cadres without specifying any particular posts. So the action of the Respondent in issuing notification dtd. 9.11.95 and proposed list dtd. 8.01.96 issued by Respondent No. 4 is arbitrary, unfair, discriminatory and violative of the legal and statutory rights of the applicants.

22. That as per Rule 4 (1) of the IFS (Recruitment) Rules, 1966 the State Forest Service (hereinafter referred to as S.F.S.) Officers of adjudged suitability may be recruited in the IFS. Sub-rule (i) (b) (ii) and (iii) of Sub-Rule (2) of Rule 4 of IFS (Initial Recruitment) Regulations, 1966 provides the eligibility criteria of SFS officers for getting recruited in IFS Senior Scale and Senior Scale respectively. Sub-Rule (3)(A) of Rule 4 of IFS (recruitment) Rules, 1966 provides for that the Central Government can make fresh initial recruitment under Rule 4 (1) with effect from the date of which appointment had become invalid (by reason of any Judgement or order of any court). It does not restrict the Government to make only such number of appointment as had been invalidated. Sub-Rule (2) of Rule 4 of the IFS (Cadre) Rules 1966 as armed the Central Government with power to alter the strength and the composition of any cadre at any time.



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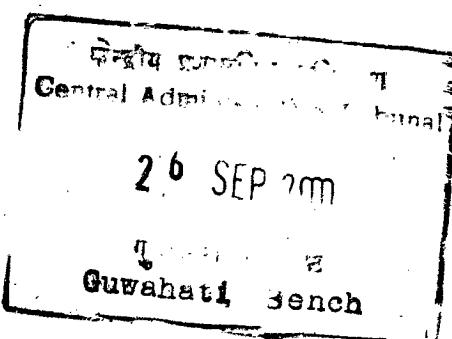
23. That in case of the State of Assam though the S.F.S. Offices of 1962-64 by which all India Forest College completed, the required service length of 4 (four) years and were eligible for initial recruitment they were denied their legitimate right of getting inducted to the IFS.

24. That the initial recruitment for the State of Assam became invalid because of the Judgement of Hon'ble High Court of Guwahati in civil Rule No. 9/1968 (S. Islam Vs. The Union of India and others) passed on 28.8.69. Ultimately the initial recruitment was completed as per Government of India's notification No. 3/60/70-AI S(IV) dated 6.12.71 for the State of Assam.

Government of India's notification dated 6.12.71 is annexed hereto as ANNEXURE-16.8

25. That on 6.12.71 the S.F.S. Offices of 1962-64, 1963-65, 1964-66 and 1967-69 batches from I.F.C. completed continuous service of 9 years, 8 years and 4 years respectively comprising 25 officers (5, 7, 5 and 8 officers in respective years).

26. That though the Government of India had full power to revise the cadre strength at any point of time as indicated in paragraph 5.5 above and more so when as



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per mandatory provision sin sub-rule (2) of Rule 4 of the IFS (Cadre) Rules, 1966, the revision of Assam Cadre was due during 1966 itself. The case of none of the aforementioned 25 officers was considered for appointment in IFS inspite of their eligibility for recruitment. This was because the cadre was not revised in pursuance of the ground realities.

27. That delay in initial recruitment called for reconsideration of the cadre structure at the time of finalisation of initial recruitment process which was adopted by the states like Kerala, Andhra Pradesh, Karnataka etc. on their own. While states like M.P. Maharashtra and Orissa made the amended cadre strength as per order of the Hon'ble Supreme Court of India. Had this been done in Assam also then the members of the applicant association would not have suffered irreparable loss and hardship.

28. That recruitment under sub-rule (2) of Rule 4 of IFS (Recruitment) Rules, 1966 can be made only after the recruitment under Sub-Rule (i) of the Rule 4 is completed. But in case of Assam as many as 3 (three) direct recruits (R.R.) were appointed by the Govt. of India under orders dated 21.3.69, 8.5.69 and 4.7.69 awarding the years of allotment as 1963 and 1964 and 1969 respectively. The unlawful partiality endowed upon

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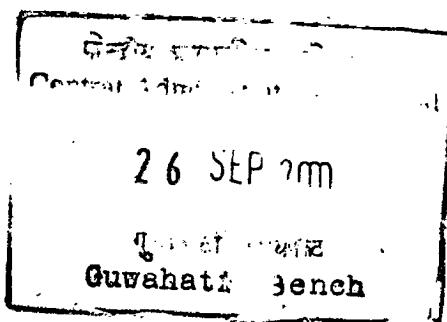
21. That your applicant states that in view of the similarities in the function and duties of the IFS and State Forest Service Officers' together with parity in Educational Qualification, the applicants are entitled to similar pay and other pecuniary benefits. Moreover, the members of the State Forest Service and the Indian Forest Service Officers' differ with the other All India Services like IPS and IAS inasmuch as they have to undergo two years of Technical/specialized Training which itself is quite unique and difference in pay and pecuniary benefits to the members of the State Forest Officer vis-a-vis IFS is discriminatory, arbitrary and violative of Article 14 of the Constitution.

22. That as per Rule 4 (1) of the IFS (Recruitment) Rules, 1966 the State Forest Service (hereinafter referred to as S.F.S.) Officers of adjudged suitability may be recruited in the IFS. Sub-rule (i) (b) (ii) and (iii) of Sub-Rule (2) of Rule 4 of IFS (initial Recruitment) Regulations, 1966 provides the eligibility criteria of SFS officers for getting recruited in IFS Senior Scale and Senior Scale respectively. Sub-Rule (3)(A) of Rule 4 of IFS (recruitment) Rules, 1966 provides for that the Central Government can make fresh initial recruitment under Rule 4 (1) with effect from the date of which appointment had become invalid (by reason of any Judgement or order of any court). It does not restrict the Government to make only such number of appointment as had been invalidated. Sub-Rule (2) of Rule 4 of the IFS (Cadre) Rules 1966, as armed the Central Government with power to alter the strength and the composition of any cadre at any time.

26 SEP 7M  
1974  
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recruitment. However this statutory obligation of carrying out triennial cadre review was totally ignored. Moreover, during 1972 because of renaming of Assam Cadre as "Assam Meghalaya Joint Cadre" has a sequel to the emergence of the new State of Meghalaya carved out of Assam, the cadre was enlarged to the limit of providing essential number supportive IFS cadre officers to the new State of Meghalaya. Eventually the authorised strength of the cadre was increased from 32 to 39. This revision of the cadre was not done with an objective view to meet the actual requirement of the joint cadre on study of the ground realities. This resulted in restricting the provision for the promotional quota. Even that this authorised cadre strength of 39 officers, provision for 9 promotional posts was available in IFS senior scale. While vacancy in cadre strength conceded from 1977 onward SFS officers could have been appointed against promotional quota upto the limit of cadre strength but that was also not done. Denial of promotion the seniors in time adversely affected the members of the applicant association causing them immense hardship.

Statement showing the sanctioned strength and men in position is annexed as ANNEXURE-12.9



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31. That one senior IFS officer expired in 1967, creating another vacancy. One of the vacancies in the senior scale was filled up on 26.3.75 by promoting one S.F.S. officer, keeping 7 more posts vacant. During 1976, the vacancy in senior duty promotional posts increased to 9, but none from S.F.S. cadre was promoted, though the quota for direct recruit was more than fulfilled. Though a proposal was mooted for the revision of cadre from the C.C.F., Assam the triennial review due in 1975 was ignored. Triennial reviews for Assam and then for Assam -Meghalaya joint cadre were due during 1969, 1972, 1975, 1978, 1981, 1984, 1987, 1990, 1993 and 1996 since the inception of the I.F.S. But the real cadre review for Assam Meghalaya Joint Cadre was done during 1978, 1982 and 1987 and 1995. The revisions during 1977 and 1988 were because of changed percentage fixed against item Nos. 2, 5 and clubbing up of item Nos. 6, 7 and 8 as item No. 6 respectively. The factual position illustrated above bears testimony to the extent and enormity of discrimination meted out against the members of the State Service in matters of their service prospect.

32. That though there is mandatory provision under Rule 5 (1) of the IFS (Appointment by promotion) Regulations, 1966 for preparation of annual select list no selection Committee meeting was convened from 1967

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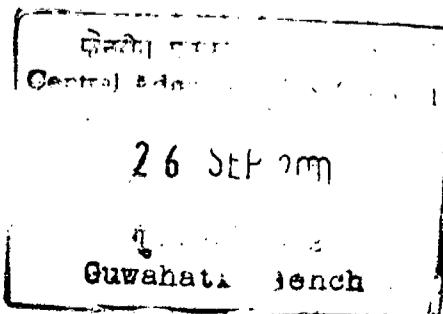
26 SEP 77M

Guwahati Bench

to 1974. During December, 1975, the first ever selection committee meeting was convened for preparation of select list for Assam Meghalaya Joint Cadre an the list of six offices was prepared against 9 promotional posts as per cadre schedule of 1972. This is yet another instance of violation of the provisions of IFS (Appointment by promotion) Regulations, 1966 which makes preparation of annual select list a mandatory requirement and also lays down that the annual select list should contain the names of selected officers double the number of vacancies. For non-preparation of the select list, as per rules, the State Forest Officers had to suffer stagnation in their service which adversely affected the service prospect. It is pertinent to mention here that the select list was notified on 23.6.76 when as many as 9 senior duty posts were lying vacant in the Assam Meghalaya Joint Cadre.

Select list of 1976 and the cadre schedule of 1972 are annexed hereto as ANNEXURES-10 & 14 respectively.

33. That the cadre was marginally revised during 1977 due to increased percentage of posts under central Government and training reserve. Eventually 10 promotional posts are available. During 1978, the first ever regular cadre revision took place for Assam Meghalaya



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Joint Cadre, though it should have been the 4th Triennial cadre Review. However during this review the authorised cadre strength was increased from 43 to 61 with promotional quota of 14. During 1976 there was no Selection Committee meeting. The committee met on 25.11.77 and prepared a select list of only 7 (seven) officers, though the number of anticipated promotional vacancy was 8 as per revised cadre schedule notified on 6.1.78. This is a glaring example of extreme injustice meted out to the S.F.S. officers of Assam -Meghalaya Joint Cadre.

Copies of cadre schedule of 1977, 1978 and the select list of 1978 are annexed hereto as ANNEXURES-12, 13 AND 14 respectively.

34. That the Assam Forest Service (Class-1) Association had in its representation dtd. 6.2.96 has drawn the attention of the Respondent No.1 and 2 to the grievance of the same regarding identification/~~notifying~~ of cadre posts and the Govt. of India notification No. 16016/2/95-AIS(II)-A dtd. 9.11.95 the amended Indian Forest Service (Fixation of Cadre strength) Seventh Amendment Regulation, 1995 in respect of Assam and Meghalaya and call upon the competent authority to refrain from identifying the post/divisions for the I.F.S. officers and to continue to post all eligible

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26 SEP 2003

Gauhati Bench

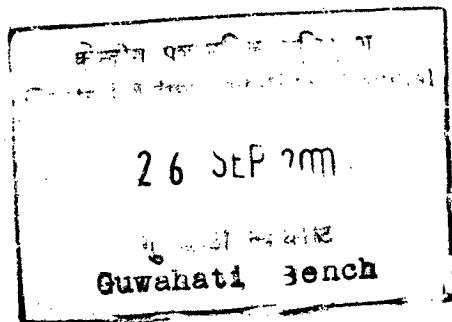
officers (both I.F.S. and A.F.S.) as presently done, but till date no action has been taken by the Respondent No. / Government.

A copy of the representation dtd. 6.2.96 is annexed herewith and marked as ANNEXURE-15.

35. In the schedule D.P.notification No. 6/41/71-AIS iv(A) dtd. 20.1.72 for Assam Meghalaya Joint Cadre strength is mentioned in terms of number of post in each rank. The term cadre is not defined in the cadre Rules. It is defined in F.R. 9 (4) as follows:-

A. cadre means the strength of a service of post of a service sanctioned as a separate unit (emphasized) from the emphasized ward it would appear that cadre has nothing to do with nomenclature but with number. Cadre posts therefore would mean the number of posts comprised within the sanctioned strength of a service or posts.

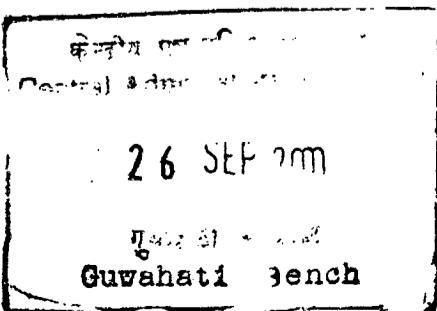
36. That your petitioner states that though recruitment between the State Forest Service Officers and the direct recruits belonging to the Indian Forest Service (IFS) are different, yet the nature of duties,



Contd.../-

responsibilities and qualifications been same, the State officers are entitled to equality in the matter of pay and pecuniary benefits. The petitioners would further state that the post mentioned in the cadre regulation like the post of working plan has till date not been assigned which post of the 3 is cadre and what are the nature of their duties. Moreover, though under the cadre Regulation there is no post of Chief Conservator of Forest (Territorial) but in fact the entire Territorial divisions are under the effecting control of the Chief Conservator of Forest (Territorial). The petitioners craves leave of the Hon'ble Court to place various instances of anomalies created in the cadre management at the time of hearing.

37. That your petitioners state that they have reliable learnt that the State Government is now contemplating to identify the 22 posts of D.C.F. as Cadre post by completely ignoring the genuine interest of the State Forest Officers like the petitioners who are as present serving in different territorial divisions of Assam and such action of the State Government without taken into consideration of ground will be grossly discriminatory an certainty and prejudicial to the interest of the State Forest officers in the name of Deputy Conservator of Forest and hence such action is liable to be stayed/suspended till disposal of the present case.



Contd.../-

38. ~ That the petitioners state that they have a strong *prima facie* case in 18th the impugned notification dtd. 9.11.95 is given effect too by the State Government, the petitioners in the rank of D.F.O. in charge of Territorial divisions of Assam will suffer irreparable loss which cannot be compensated in terms of money if the cadre post are identified and notified by the State Government. The balance of convenience is strongly in favour of the petitioners'. This is therefore a fit case where Your Lordship may be pleased to stay/suspend the impugned Central notification. *dt. 9.11.95*

6. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS

(i) That your petitioner submits that the impugned Central Government Notification No. 16016/2/95 AIS(ii)-A dtd. 9.11.95 amending the "Indian Forest Service (Fixation of cadre strength) Regulation, 1955" in respect of "Assam and Meghalaya" by amending the existing Indian Forest Service (Fixation of Cadre Strength) Regulation, 1966 fixing 22 of 28 divisions (Territorial) in the I.F.S. Cadre list thereby denying the same posting to the members of the applicants has been passed in a most arbitrary, unfair unreasonable, capricious manner and is shocking to judicial conscience and the rights guaranteed to the petitioners under Article 14 and 16 of the Constitution of India have been blatantly violated.

केन्द्रीय प्रान्तीय प्रशासन  
Central Administration

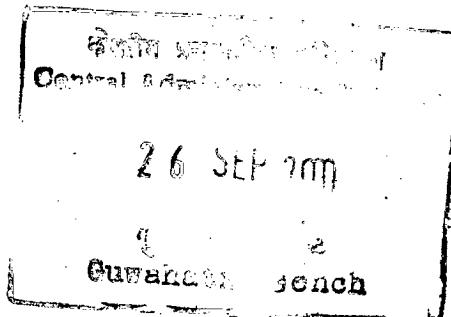
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26 SEP 1995

Guwahati Bench

(ii) That your petitioners submit that the impugned notification by the Central Government dtd. 9.11.95 categorising the Territorial Division to be manned by person belonging to the Indian Forest Service (IFS) is totally against the principle of effective personnel management and best administration in as much as the State Forest Service Officers will be deprived of their posting in Territorial Division Wildlife Division etc. of the State Forest Deptt. who has been discharging duties, contributing till date for the preservation of forest and wildlife in the State. Since its inception and since the said notification will seriously jeopardises their service career and has been passed without any reasonable basis or justification or discernible grounds and as such the same is liable to be set aside and quashed.

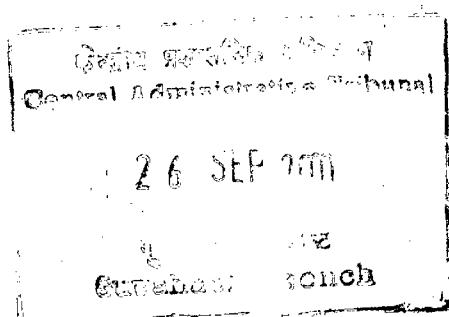
(iii) That the petitioners submit that since the post, the officer of S.F.A. cadre are posted in different division of the State irrespective of identification/specification of Cadre posts for the best management administration of Forests and Wildlife of the State and since no specific duties or responsibilities are separately vested or identified of on S.F.S officer or <sup>at the</sup> I.F.S. Officer, the Central Government notifications dtd. 9.11.95 identified certain post to be filled up by I.F.S. Officer is illegal, void and without jurisdiction and the same is liable to be set aside and quashed.



Contd.../-

(iv) That the petitioners submit that the definition of Cadre in F.R. 9(4) clearly means the strength of a service or post of a service sanctioned as separate unit and since cadre has nothing to do with nomenclature but with number i.e. number of post comprised within the sanctioned strength of a servicer post, the Central Government notification dtd. 9.11.95 categorising certain post of DCF (Territorial) as reserved for I.F.S. officers and identified such post as Cadre post is detrimental to the interest of the members of the S.F.S. and against the interest of effective administration and management of Forest and Wildlife of the State and the same is violative of the fundamental rules which are statutory in nature and as such is liable to be set aside and quashed.

(v) That the petitioners submit that because of the said impugned notification dtd. 9.11.95 there has been a marked increase of service stagnation in the posts of A.C.F. for S.F.S. Officer though the officers eligible for promotion after 5 years as per Rule, the officer serving for 14 years are ACF have not been promoted. Moreover, identifying the post/division for the I.F.S. Officer as envisaged under the said notification is against the provision of the Assam Forest Service (Class-I) Rules 1942 and as such the impugned notification is illegal, unconstitutional and contrary to law.



Contd.../-

(vi) That the petitioners submit that the impugned notification dated 9.11.95 identified certain division in the I.F.S. Cadre list has been made mechanically and on the basis of irrelevant and extraneous consideration. There has been a total non-application of mind to the relevant factors. No reasonable persons in the facts of the instant case could have passed the impugned notifications as the same reflects malice in law and can be justified by any reasons other than bonafide. There has been a colorable exercise of power for collateral purpose.

(vii) That the petitioners submit that the impugned notification dated 9.11.95 by the Central Government including 22 out of 26 divisions (Territorial) in the I.F.S. Cadre list does not pass the test of permissible classification as envisaged under Article 14 of the Constitution of India relating to equality clause. Since the categorization/ identification of certain division in the I.F.S. Cadre list giving benefit to the persons belonging to the I.F.S. and those belonging to the S.F.S. who are left out of such cadre posting by the said notification are not founded on an intelligible differential and secondly the differentia does not have a rational nexus between the basis of classification and the object sought to be achieved by the said decision and on these point alone the Central Government notification dated 9.11.95 is bad in law and

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26 SEP 7m

Guwahati Bench

observe principle of natural justice before passing such an order as the same is violated in the instant case the impugned order No. dtd. 9.11.95 cannot sustain.

(xi) That your applicants state that the Respondent Government has failed to carry out their statutory obligation by not holding the meeting of the selection committee in time as per Regulation 5 of the IFS (Appointment by Promotion) Regulation 1966 and not holding the Triennial Review as per Rule 4 of the IFS (Cadre) Rules 1966 and other statutory regulation which has entailed grave loss and prejudice to the members of the State Forest Service like the applicants.

#### 7. DETAILS OF REMEDIES EXHAUSTED

(i) That the applicant has already filed various representations before the competent authorities for redressal of their grievances.

8. That at present no application is pending before any court/tribunal.

#### 9. RELIEF SOUGHT FOR.

In view of the facts and circumstances stated above, the applicant prays for the following reliefs:-

State Bank of India  
Central Administration, Guwahati

26 Sept 2000

Contd.../-

Guwahati, 26  
September 2000

- 44 -

i) In the premises aforesaid. Your Lordships may be pleased to admit this petition, call for the records of the case and issue rule and set aside and quash. the impugned Central Government notification dtd. 9.11.95 (Annexure-) i.e. amended Indian Forest Service (Fixation of Cadre strength) Seventh Amendment Regulation 1995 in respect of Assam and Meghalaya by amending the existing Indian Forest Service (Fixation of Cadre Strength) Regulation 1966 to the extent it earmarks 22 post of Deputy Conservator of Forest (DCF) (Territorial) for the members of the Indian Forest Service (IFS) and to show all D.C.F. of Assam Forest Cadre to hold charge of any forest division and that same as D.C.F. of I.F.S. cadre in the State of Assam. Forest Department and/or why the said notification dtd. 9.11.95 categorising 22 post of D.C.F. (Territorial) for members of the Indian Forest Service should not be declared as void, illegal and ultra vires the Parent Act and also quashing the entire letter dtd. 8.1.96 along with the list appended therewith issued by Princi-

26 Sept 96

Guwahati Bench

Contd.../-

- 25 -

pal Chief Conservator of Forests, Assam or why any appropriate directions should not be issued so as to give complete relief to the petitioners and on cause/causes shown and upon hearing the parties. Your Lordships may be pleased to make the Rule absolute and/or pass such other order, orders as Your Lordships may deem fit and proper.

ii) To hold regularly the meeting of the selection committee as per Regulation 5 of the IFS (Appointment by Promotion) Regulation and to consider the case of eligible State Officers' like the petitioner for promotion to the Indian Forest Service.

iii) To regularly hold Triennial Review of the cadre strength under sub rule (2) of Rule 4 of the IFS Cadre Rule 1966 for including eligible State Forest officers like the applicants to the Indian Forest Service (IFS).

iv) To prohibit/restrain the State Government from promoting any direct recruit IFS officers to the Senior Time Scale without complying with mandatory provi-

केन्द्रीय न्यायालय  
Central Administrative Tribunal

26 SEP 2001

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sion's of Sub rule (3) of Rule 6A of the IFS (Recruitment Rules 1966) and/or in violations of the Hon'ble Gauhati High Court Division Bench Judgement in Civil Rule No. 2979/97 dtd. 25.4.97 since upheld by the Hon'ble Supreme Court of India.

iv. To direct the respondent government to bring in pay parity between the State Forest Officers' alongwith the Indian Forest Service Officers in view of similarities in duties of educational qualification.

vi) to direct the respondent authority for complete moratorium for a specified period for intake of members of direct recruits (IFS) in the joint Assam, Meghalaya Cadre till such time the competent authorities take remedial steps for ameliorating the career prospects of the State Forest Officers' on account of acute promotional stagnation.

10. Interim order

Pending disposal of the Rule Your Lordships may be pleased to stay/suspend the operation of the impugned Government India Notification dated

9.11.95 (Annexure-4) to the extent mentioned above and be further prohibit/restrain the State Government from identifying notifying the posts to be manned by cadre officers in respect of the

Central Administrative Tribunal

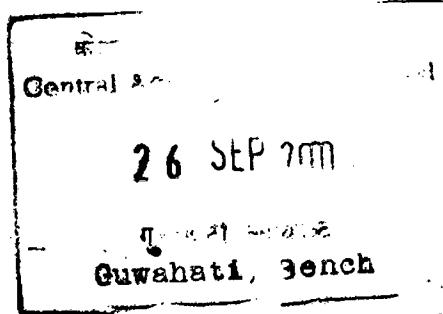
26 SEP 2000

Supreme Court of India  
Hon'ble Bench

posts of Deputy Conservator of Forests and also letter dtd. 8.1.96 issued by the Respondent No. 4 and the list appended therewith till disposal of the rule.

And for this act of kindness your petitioners as in duty bound shall ever pray.

10. Nil
11. Postal order No. 501894 issued by post Guwahati. 23-9-2002
12. List of Enclosures as per index.



VERIFICATION

I, Shri Jatindra Sarmah, son of Sri S. Sarmah, aged about 39, resident of Chandmari, Guwahati-3 in the district of Kamrup, Assam do hereby solemnly affirm and state as follows:-

1. That I am one of the applicants in the instant application and is authorised and competent to swear this affidavit on behalf of the other applicants being acquainted with the facts and circumstances of the case.
2. That the statements made in this affidavit and in paragraphs 1, 7 & 5, are true to my knowledge, those made in paragraphs 6 to 37 are derived from records which I believe to be true and rest are my humble submissions before this Hon'ble Court.

And I sing this affidavit on this the 26<sup>th</sup> day of September, 2000 at Guwahati.

*Jatindra Sarmah*

Identified by me

Deponent.

*[Signature]*  
Advocate's ~~Address~~

|                |
|----------------|
| 26 SEP 2000    |
| Guwahati Bench |

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ANNEXURE X

FOREST RESEARCH INSTITUTE DEEMED UNIVERSITY  
 (INDIAN COUNCIL OF FORESTRY RESEARCH & EDUCATION)  
 POST:: I.P.E. KAULAGARH ROAD DEHRADUN: 248 195

NO. 4697/1-9/98-DUC

Dated 21-04-98.

NOTIFICATION

The Academic Council of Forest Research Institute (Deemed University), Dehradun at its meeting held on 28.1.1998 considered the recognition of Associate of India Gandhi National Forest Academy (AIGNFA) Diploma as equivalent to M.Sc. (Forestry) degree. It was noted that AIGNFA Diploma is a successor of AIFC Diploma which was recognised by the Board of Management of IIT (Deemed University) as equivalent to M.Sc. (Forestry). It was also noted that since standard of education and training of IFS probationers at IGNFA has not only been maintained but improved, there is a strong ground to recognize the AIGNFA Diploma equivalent to M.Sc. (Forestry) as was done in the case of AIFC Diploma.

The Academic Council unanimously resolved that AIGNFA Diploma be recognized as equivalent to M.Sc. (Forestry). A promulgation to this effect is enacted as follows:-

" AIGNFA Diploma to be treated equivalent to M.Sc. (Forestry)"

Sd/-Dr. J. K. Rawal

Director,  
 Forest Research Institute  
 (Deemed University) Dehradun.

5/1/1998  
 Central Administrative T.O.  
 26 SEF

Guarantor \_\_\_\_\_  
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A-01, P.O. 760065, 760014, 760207



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Date/Phone : 761020  
PDX Lines : 767021-28  
: 763225-28  
Fax/Ext. : 4439 6  
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वन अनुसंधान संस्थान, राम विश्वविद्यालय  
(विश्वविद्यालयी अनुसंधान एवं शिक्षा परिषद)  
FOREST RESEARCH INSTITUTE, DEEMED UNIVERSITY  
(INDIAN COUNCIL OF FORESTRY RESEARCH & EDUCATION)  
POST : I.P.E. KAULAGARH ROAD, DEHRADUN-248195

दिनांक  
Dated the 15th Jan., 1999.

No.

50/1-9/99-DUC

## NOTIFICATION

The Academic Council of Forest Research Institute (Deemed University), Dehra Dun at its meeting held on 14.12.1993 considered the recognition of Diploma of State Forest Service (S.F.S) Colleges as equivalent to M.Sc. (Forestry).

A Committee had been appointed on the recommendation of the Academic Council meeting on 28.1.98 to examine the syllabus of S.F.S. Colleges for the purpose. The Committee thoroughly examined the contents of the syllabus and found that the education and practical training of the S.F.S. Colleges are very intensive and include the core forestry and allied subjects namely Silviculture, Forest Management, Wood Harvesting (Logging), Biological and Earth Sciences, Wood Technology, Wood Based Industries, Social Forestry and Wildlife Management. Besides, a thorough exposure to practical application of the above subjects was provided by way of laboratory experiments and field tours to various forest areas. The Committee also compared the syllabus of the S.F.S. Colleges with that of Indira Gandhi National Forest Academy (IGNFA) which leads to an award of Associate of Indira Gandhi National Forest Academy (AIGNFA) Diploma. The Committee concluded that the syllabus of S.F.S. Colleges was very much comparable with that of IGNFA.

Considering the high standard of training and education in the S.F.S. Colleges and also the fact that AIGNFA Diploma has been treated equivalent to M.Sc. (Forestry) vide notification No. 4697/1-2/98-DUC, dated 21.4.1998, the Academic Council unanimously resolved that the Diploma of S.F.S. Colleges be recognized equivalent to M.Sc. (Forestry). A promulgation to this effect is enacted as follows:

"S.F.S. Colleges Diploma to be treated equivalent to M.Sc. (Forestry)".

J.K.R.

(Dr. J.K. Rawat)  
Director

Forest Research Institute  
(Deemed University)  
Dehra Dun.

45  
80

## 2. THE INDIAN FOREST SERVICE (FIXATION OF CADRE STRENGTH) REGULATIONS, 1966

In pursuance of sub-rule (1) of rule 4 of the Indian Forest Service (Cadre) Rules, 1966, the Central Government hereby makes, in consultation with the Government of the State concerned, the following regulations, namely:—

1. **Short title and commencement.**—(1) These regulations may be called the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966.

(2) They shall be deemed to have come into force with effect from 1st October, 1966.

2. **Strength and Composition of Cadres.**—The posts borne on, and the strength and composition of the cadre of, the Indian Forest Service in each of the State shall be as specified in the Schedule to these regulations.

### SCHEDULE

#### ANDHRA PRADESH

|                                                                            |    |
|----------------------------------------------------------------------------|----|
| 1. Senior Posts under the State Government                                 |    |
| Chief Conservator of Forests                                               | 1  |
| Additional Chief Conservator of Forests                                    | 1  |
| Additional Chief Conservator of Forests, Wild Life                         | 1  |
| Conservator of Forests                                                     | 9  |
| Conservator of Forests, State Trading Circle, Hyderabad                    | 1  |
| Conservator of Forests, Research and Development Circle, Hyderabad         | 1  |
| Conservator of Forests, Wild Life Management                               | 1  |
| Deputy Conservator of Forests                                              | 32 |
| Deputy Conservator of Forests, Soil Conservation Division                  | 2  |
| Deputy Conservator of Forests, State Trading Circle, Hyderabad             | 1  |
| Deputy Conservator of Forests, Saw Mill Division, Jannaram and Rajahmundry | 2  |
| Assistant Chief Conservator of Forests                                     | 3  |
| State Silviculturist                                                       | 2  |
| Curator, Nehru Zoological Park                                             | 1  |
| Working Plan Officer                                                       | 3  |
| Forest Utilization Officer                                                 | 1  |
| Principal, Forest School, Yalandu                                          | 1  |
| Forests Geneticist                                                         | 1  |
|                                                                            | 64 |
| 2. Senior posts under the Central Government @ 20% of 1 above              | 13 |
|                                                                            | 77 |

|                                                                                                                     |    |
|---------------------------------------------------------------------------------------------------------------------|----|
| 3. Posts to be filled by promotion in accordance with rule 8 of the Indian Forest Service (Recruitment) Rules, 1966 | 25 |
| 4. Posts to be filled by direct recruitment                                                                         | 52 |
| 5. (i) Deputation Reserve @ 15% of 4 above                                                                          | 8  |
| (ii) Ad-hoc deputation                                                                                              | 10 |

|                                      |     |
|--------------------------------------|-----|
| 6. Leave Reserve @ 11% of 4 above    | 6   |
| 7. Junior Posts @ 20% of 4 above     | 10  |
| 8. Training Reserve @ 10% of 4 above | 5   |
| Direct Recruitment posts             | 91  |
| Promotion posts                      | 25  |
| Total Authorised strength            | 116 |

### ASSAM

|                                                                                    |    |
|------------------------------------------------------------------------------------|----|
| 1. Senior posts under the State Governments                                        |    |
| Chief Conservator of Forests                                                       | 1  |
| Additional Chief Conservator of Forests                                            | 1  |
| Conservator of Forests                                                             | 5  |
| Conservator of Forests, Development                                                | 1  |
| Conservator of Forests, Economic Circle                                            | 1  |
| Conservator of Forests, Head Quarters                                              | 1  |
| Conservator of Forests, Social Forestry                                            | 1  |
| Deputy Conservator of Forests                                                      | 18 |
| Deputy Conservator of Forests, Eastern Assam and Western Assam, Wild Life Division | 2  |
| Deputy Conservator of Forests, Assam State Zoo                                     | 1  |
| Working Plan Officer                                                               | 3  |
| Forest Utilization Officer                                                         | 1  |
| Planning Officer                                                                   | 2  |
| Silviculturist                                                                     | 1  |

### MEGHALAYA

|                                         |   |
|-----------------------------------------|---|
| Chief Conservator of Forests            | 1 |
| Conservator of Forests, Development     | 1 |
| Deputy Conservator of Forests           | 3 |
| Deputy Conservator of Forests, Training | 1 |
| Working Plan Officer                    | 1 |
| Planning Officer                        | 1 |
| Silviculturists                         | 1 |

|                                                               |    |
|---------------------------------------------------------------|----|
| 2. Senior posts under the Central Government @ 20% of 1 above | 10 |
|                                                               | 58 |

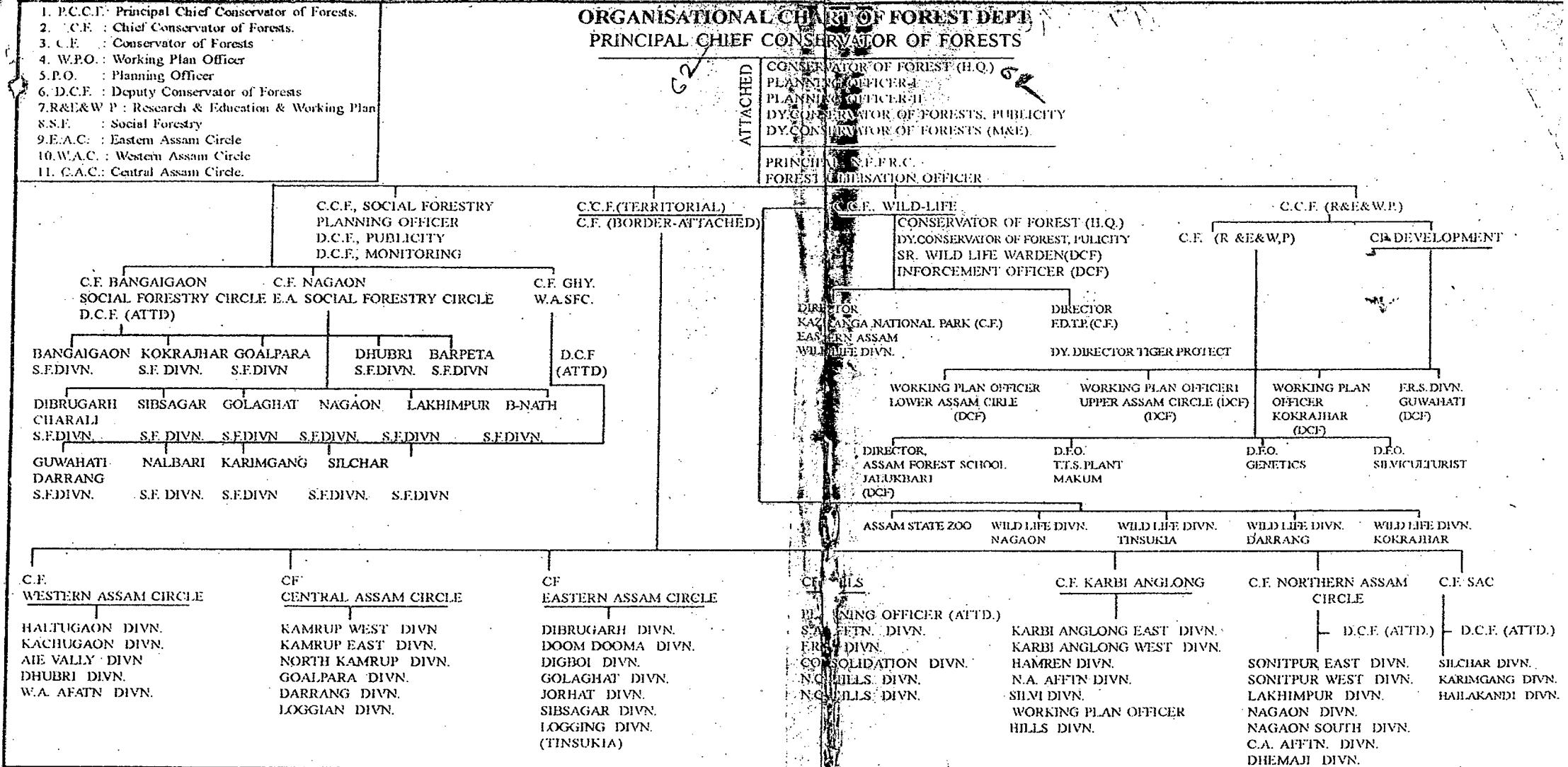
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|---------------------------------------------------------------------------------------------------------------------|----|
| 3. Posts to be filled by promotion in accordance with rule 8 of the Indian Forest Service (Recruitment) Rules, 1966 | 19 |
| 4. Posts to be filled by direct recruitment                                                                         | 39 |
| 5. Deputation Reserve @ 15% of 4 above                                                                              | 8* |
| 6. Leave Reserve @ 11% of 4 above                                                                                   | 4  |
| 7. Junior posts @ 20% of 4 above                                                                                    | 8  |
| 8. Training Reserve @ 10% of 4 above                                                                                | 4  |

|                           |    |
|---------------------------|----|
| Direct Recruitment posts  | 63 |
| Promotion Posts           | 19 |
| Total Authorised Strength | 82 |

\*Includes also an ad-hoc increase of 2 for Meghalaya Wing.

1. P.C.C.F. : Principal Chief Conservator of Forests.
2. C.C.F. : Chief Conservator of Forests.
3. C.F. : Conservator of Forests
4. W.P.O. : Working Plan Officer
5. P.O. : Planning Officer
6. D.C.F. : Deputy Conservator of Forests
7. R&E&W.P. : Research & Education & Working Plan
- 8.S.F. : Social Forestry
- 9.E.A.C. : Eastern Assam Circle
- 10.W.A.C. : Western Assam Circle
- 11.C.A.C. : Central Assam Circle.

**ORGANISATIONAL CHART OF FOREST DEPT**  
**PRINCIPAL CHIEF CONSERVATOR OF FORESTS**



~~29/11~~ PUBLISHED IN THE GAZETTE OF INDIA PART II SECTION 3(1)

DT.

No. 16016/2/95-AIS(II)-A

Government of India  
Ministry of Personnel, P.G. & Pensions  
(Department of Personnel & Training)

New Delhi, the 9. 11. 95

NOTIFICATION

G.S.R. No. .... In exercise of the powers conferred by sub-section (1) of Section 3 of the All India Services Act, 1951 (61 of 1951) read with sub-rule (2) of Rule 4 of the Indian Forest Service (Cadre) Rules, 1966, the Central Government, in consultation with the Governments of Assam & Meghalaya, hereby makes the following regulations further to amend the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, namely:-

1. (1) These regulations may be called Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1995.  
*✓*
2. (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Schedule to the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, for the heading "Assam-Meghalaya" and the entries occurring thereunder, the following shall be substituted namely : -

ASSAM-MEGHALAYA

1. Senior Posts under the State Govt.

Posts under the Government of Assam

Principal Chief Conservator of Forests

✓ Chief Conservator of Forests (Protection)

Chief Conservator of Forests (Wildlife) &amp; Chief Wildlife Warden

Chief Conservator of Forests (Social Forestry)

✓ Chief Conservator of Forests (Research, Training &amp; Working Plans)

Conservator of Forests (Territorial)

Conservator of Forests (Development)

Conservator of Forests (Economic Circle)

Conservator of Forests (Headquarters)

Conservator of Forests (Social Forestry)

✓ Conservator of Forests (Wildlife)

✓ Conservator of Forests (Border)

72

1

1

1

1

1

1

1

1

1

1

1

Field Director - Project Tiger, Namd

Director, Kaziranga National Park

✓ Principal, NEF Rangers College, Jalukbari

Deputy Conservator of Forests (Territorial)

22

Deputy Conservator of Forests (Wildlife)

2

Deputy Conservator of Forests (Assam State Zoo)

1

Working Plan Officer

3

Forest Utilisation Officer

1

Planning Officer

3

Silviculturist

1

55

Posts under the Government of Meghalaya

Principal Chief Conservator of Forests

1

Chief Conservator of Forests (Social Forestry & Environment)

1

Conservator of Forests (Territorial & Development)

1

Conservator of Forests (Wildlife)

1

Conservator of Forests (Social Forestry)

1

Conservator of Forests (Research & Training)

1

Deputy Conservator of Forests (Territorial)  
(Khasi Hills, Jaintia Hills, Garo Hills)

3

Deputy Conservator of Forests (Training)

1

Working Plan Officer

1

Planning Officer

1

Silviculturist

1

Director, Balphakram National Park

1

Deputy Conservator of Forests (Wildlife)  
(East & West Khasi Hills Wildlife Division)

1

Deputy Conservator of Forests (Utilisation)

1

Deputy Conservator of Forests (Social Forestry)

1

17

Total

72

|                                                                                                                                                    |            |
|----------------------------------------------------------------------------------------------------------------------------------------------------|------------|
| Central Deputation Reserve @ 20% of Item 1 above                                                                                                   | 14         |
| Posts to be filled by promotion in accordance with Rule 8 of the Indian Forest Service (Recruitment) Rules, 1966, @ 33 1/3% of Items 1 and 2 above | 86         |
| Posts to be filled by direct recruitment (1+2+3)                                                                                                   | 58         |
| Deputation Reserve @ 25% of Item 1 above                                                                                                           | 18         |
| Leave, Training Reserve & Junior Posts<br>@ 20% of Item 1 above                                                                                    | 14         |
| Direct Recruitment Posts                                                                                                                           | 90         |
| Promotion posts                                                                                                                                    | 28         |
| <b>Total Authorised Strength</b>                                                                                                                   | <b>110</b> |

(Hadhimita D. Mitra)

Desk Officer

1: Prior to the issue of this notification the total authorised strength of the Aman Heghantyan Cadre was 104. (1)

2: The Principal Regulations were notified vide Notification 6/1/66 - AIS(IV), dated 31.10.1966 as GSR No. 1072 in the Indian Forest Service (Fixation of Cadre Strength) Regulations, '66, has been amended vide Notification given below:-

| Sl. | G.S.R. No. | Date of Publication |
|-----|------------|---------------------|
|     | 1673       | 31.10.1966          |
|     | 17         | 7.01.1967           |
|     | 653        | 6.05.1967           |
|     | 654        | 6.05.1967           |
|     | 689        | 13.05.1967          |
|     | 1083       | 8.06.1968           |
|     | 1887       | 9.08.1969           |
|     | 80         | 17.10.1970          |
|     | 485        | 21.03.1970          |
|     | 545        | 4.04.1970           |
|     | 1802       | 24.10.1970          |
|     | 135        | 24.01.1971          |
|     | 136        | 24.01.1970          |
|     | 865        | 8.05.1971           |
|     | 45(E)      | 20.01.1972          |
|     | 47(E)      | 20.01.1972          |
|     | 48(E)      | 20.01.1972          |
|     | 478(E)     | 4.12.1972           |
|     | 192(E)     | 2.04.1973           |
|     | 321(E)     | 27.06.1973          |
|     | 391(E)     | 10.08.1973          |
|     | 142        | 9.02.1974           |
|     | 28(E)      | 2.02.1974           |
|     | 273(E)     | 17.06.1974          |
|     | 300(E)     | 5.07.1974           |

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|     |         |            |
|-----|---------|------------|
| 26. | 812     | 3.08.1974  |
| 27. | 2227    | 16.08.1975 |
| 28. | 71      | 17.01.1976 |
| 29. | 407(E)  | 16.06.1976 |
| 30. | 1064(E) | 24.07.1976 |
| 31. | 444(E)  | 6.07.1976  |
| 32. | 750(E)  | 3.08.1976  |
| 33. | 93(E)   | 26.02.1977 |
| 34. | 631(E)  | 5.10.1977  |
| 35. | 13(E)   | 6.01.1978  |
| 36. | 360(E)  | 13.07.1978 |
| 37. | 436(E)  | 29.08.1978 |
| 38. | 486(E)  | 25.08.1980 |
| 39. | 532(E)  | 30.09.1980 |
| 40. | 626(E)  | 3.11.1980  |
| 41. | 631(E)  | 4.11.1980  |
| 42. | 20(E)   | 16.01.1981 |
| 43. | 31(E)   | 23.01.1981 |
| 44. | 84(E)   | 27.02.1981 |
| 45. | 458     | 9.05.1981  |
| 46. | 360(E)  | 23.05.1981 |
| 47. | 376(E)  | 2.06.1981  |
| 48. | 386(E)  | 9.06.1981  |
| 49. | 602(E)  | 16.11.1981 |
| 50. | 804(E)  | 17.11.1981 |
| 51. | 653(E)  | 10.12.1981 |
| 52. | 657(E)  | 11.12.1981 |
| 53. | 294(E)  | 1.04.1982  |
| 54. | 354(E)  | 26.04.1982 |
| 55. | 356(E)  | 27.04.1982 |
| 56. | 478(E)  | 31.05.1982 |
| 57. | 530(E)  | 30.08.1982 |
| 58. | 24(E)   | 12.01.1983 |
| 59. | 120(E)  | 28.02.1983 |
| 60. | 308(E)  | 26.03.1983 |
| 61. | 327(E)  | 29.03.1983 |
| 62. | 489(E)  | 12.06.1983 |
| 63. | 288     | 12.04.1983 |
| 64. | 654     | 20.08.1983 |
| 65. | 763     | 20.09.1983 |
| 66. | 798     | 27.09.1983 |
| 67. | 796     | 27.09.1983 |
| 68. | 835     | 4.10.1983  |
| 69. | 837     | 4.10.1983  |
| 70. | 880     | 18.10.1983 |
| 71. | 164     | 14.03.1987 |
| 72. | 407     | 30.05.1987 |
| 73. | 619     | 15.08.1987 |
| 74. | 802     | 31.10.1987 |
| 75. | 828     | 7.11.1987  |
| 76. | 835     | 14.11.1987 |
| 77. | 836     | 14.11.1987 |
| 78. | 432(E)  | 6.04.1988  |
| 79. | 548(E)  | 4.05.1988  |
| 80. | 404     | 21.05.1988 |
| 81. | 834(E)  | 3.08.1988  |
| 82. | 352(E)  | 10.03.1989 |
| 83. | 832     | 11.11.1989 |
| 84. | 918     | 16.12.1989 |
| 85. | 933     | 30.12.1989 |
| 86. | 590     | 22.09.1990 |
| 87. | 603     | 29.09.1990 |

Handed

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| 88.   | 728    | 8.12.1990  |
| 89.   | 730    | 8.12.1990  |
| 90.   | 125(E) | 5.03.1991  |
| 91.   | 246    | 13.04.1991 |
| 92.   | 473    | 24.08.1991 |
| 93.   | 527    | 14.09.1991 |
| 94.   | 565    | 5.10.1991  |
| 95.   | 584    | 19.10.1991 |
| 96.   | 538(E) | 6.08.1993  |
| 97.   | 685(E) | 4.11.1993  |
| 98.   | 687(E) | 4.11.1993  |
| 99.   | 514    | 22.10.1994 |
| 100.  | 513    | 22.10.1994 |
| 101.  | 321(E) | 31.03.1995 |
| 102.  | 213    | 29.04.1995 |
| 103.  | 278    | 10.06.1995 |
| 104.  | 264    | 3.08.1995  |



(Radhmita D. Hiru)  
Deak Officer

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9. 11. 95

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*M. D. Mehta*  
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BRANCH

Contempt Petition No.35 of 1996  
(Arising out of O.A.Nos.52, 53, 59 of 1993 & 96/94)  
Date of decision: This the 18th day of December 1997

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

1. Shri Prantosh Roy, IFS  
Asstt. Conservator of Forests,  
Sonitpur East Division,  
Biswanath Chariali.
2. Shri R.P. Singh, IFS  
Asstt. Conservator of Forests,  
Sonitpur West Division, Tezpur.
3. Shri K.S.P.V. Pawan Kumar, IFS,  
Asstt. Conservator of Forests,  
Manas Tiger Project,  
Barpeta Road. ....Petitioners

By Advocate Mr B.K. Sharma.

-versus-

1. Shri H.C. Sonowal,  
Commissioner & Secretary, Forest Department,  
Government of Assam, Dispur.
2. Shri D. Chakrabortty,  
Joint Secretary, Forest Department,  
Government of Assam, Dispur.
3. Shri A.B. Roy Choudhury,  
Deputy Secretary, Forest Department,  
Government of Assam, Dispur.
4. Shri R.N. Hazarika,  
Principal Chief Conservator of Forests,  
Assam, Guwahati-8. ....Respondents

By Advocate Mr P.G. Baruah, Advocate General, Assam.

O R D E R

BARUAH.J. (V.C.)

This petition has been filed by the petitioners invoking the jurisdiction of this Tribunal under Sections 17 and 27 of the Administrative Tribunals Act, 1985, read with Rule 24 of the Central Administrative Tribunal (Procedure) Rules, 1987, for

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initiation of contempt proceeding against the respondents and execution of the order passed by this Tribunal.

2. The petitioners are direct recruits to the Indian Forest Service (IFS for short). The members of the IFS formed an association known as Indian Forest Service Association (Assam Unit). The said association, represented by its General Secretary, Shri K.N. Dev Goswami, approached this Tribunal by filing original application No.96/94. Three other original applications had been filed separately by Shri Narendra Nath Bazarika and others, Shri Bhabendra Nath Pathak and others and Shri M.K. Sinha, which were numbered as O.A.Nos. 52, 53 and 59 of 1993 respectively. All these applications were filed by the applicants seeking certain directions to the respondents of the said original applications. In due course the respondents, namely, the Union of India, filed written statement. The State of Assam also filed written statement in some of the original applications. In due course all the applications were heard and disposed of by this Tribunal by a common order dated 1.2.1995/8.2.19. In para 38 of the said order a common order was passed. We quote the said portion of the order.

"i) It is hereby declared that the provisions of Rule 3 of the Assam Forest Service Rules to the extent of the first two entries therein, namely, Conservator of Forests and Divisional Forest Officer (including Working Plan Officer, Forest Utilization Officer and one post of Silviculturist and Botanical Forest Officer) stood repealed by the provisions of IFS (Cadre) Rules, 1966, read with IFS (Fixation of Cadre Strength) Regulations, 1966, read with All India Services Act, 1951.

ii) Likewise, the provisions of Rule 11 of the Assam Forest Service Rules, 1942, to the extent of providing scale for Chief Conservator of Forests under Sub-rule 4 (iv) as applicable to the said post created under Assam Forest Service is hereby declared to have stood repealed by the provisions of IFS (Cadre) Rules, 1966, read with IFS(Fixation of Cadre Strength) Regulations, 1966, with the All India Services Act, 1951."

In respect of Original Application Nos. 52 and 53 of 1996 this Tribunal passed further order and direction.

In order 'No.iv' of the aforesaid original applications the State of Assam was restrained from promoting/appointing any officer of the Assam State Forest Service to any IFS Cadre including the post of Conservator of Forests. We quote the direction below:

"lv) The State of Assam is further restrained from promoting or appointing any officer of the Assam State Forest Service to any IFS cadre including the post of Conservator of Forests so long as the IFS (Cadre) Rules, 1966, and IFS (Fixation of Cadre Strength) Regulations, 1966 are in force."

This order and direction, according to the petitioners of this petition is relevant. It has been complained by the petitioners that the respondents, in spite of the direction given by this Tribunal in serial No.iv of the order in respect of Original Application Nos.52 and 53 of 1996 has been violated by appointing some officers not belonging to the IFS Cadre, and therefore, the respondents are liable under the provisions of Section 17 of the Administrative Tribunals Act, 1985. The present petitioners have also prayed for passing necessary order for implementation of the order passed by this Tribunal in the aforesaid original applications.

3. This petition was moved on 9.9.1996 and the Tribunal issued notice directing the alleged contemners to show cause why a contempt proceeding should not be initiated against them for wilful non-compliance and violation of the order passed by this Tribunal. The alleged contemners entered appearance and also filed affidavit-in-opposition, stating interalia, that the alleged contemners did neither violate nor disobeyed the order. They also contend that in the present facts and circumstances of the case the provisions of

Section 17.....

Section 17 of the Administrative Tribunals Act, 1985, is not attracted. They also state that the present facts and circumstances of the case do not warrant the invocation of the power under Section 27 of the Administrative Tribunals Act, 1985, as claimed.

4. We heard both sides. Mr B.K. Sharma, learned counsel for the petitioners, submitted that in spite of the order passed by this Tribunal in the aforesaid original applications the alleged contemners made appointment of officers of the Assam State Forest Service to IFS Cadre. This was in complete violation of the ivth direction of the order of this Tribunal, quoted above. In this connection, the learned counsel drew our attention to Annexures 2, 3, 4, 5, 6 and 7 orders, whereby the officers of non-IFS Cadre had been posted as Divisional Forest Officer (DFO for short). According to Mr Sharma the post of DFO was, undoubtedly, a cadre post.

Mr P.G. Baruah, learned Sr. Counsel, appearing on behalf of the alleged contemners, on the other hand, submitted that the alleged contemners did not violate any direction given by this Tribunal. He also submitted that they had no intention to disrespect the Tribunal as alleged. As there was urgency in the matter, orders had been passed for posting of the officers as mentioned in Annexures 2, 3, 4, 5, 6 and 7, just to carry out the job of DFO and others. The said Annexures clearly show that the officers were only posted in that capacity. They were neither appointed nor promoted. Mr P.G. Baruah further submitted that to appoint or to promote officers to the IFS Cadre certain procedures were to be followed and these were not done in this case. Therefore, by no means, the Annexures 2 to 7 would

indicate.....

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indicate that the said officers were either promoted or appointed. This Tribunal in the aforesaid judgment only restrained the respondents from appointing or promoting the officers of State Forest Service to IFS Cadre. Besides, Mr Baruah submitted that posting is not appointment either by direct recruitment or by promotion. According to the learned counsel the alleged contemnors had high regard for this Tribunal and they would not do anything which might lower the dignity of the Tribunal. Mr Baruah, while concluding his submission, stated that if any mistake is committed in interpreting the direction of this Tribunal and had done something which might have amounted to violation of the order, they may be pardoned.

5. On the submissions of the learned counsel appearing on behalf of the petitioners and the alleged contemnors, it is now to be seen whether the facts and circumstances of this case would justify initiation of proceedings under the Contempt Act or whether it was necessary to give direction for execution of the said order. Section 17 of the Administrative Tribunals Act, 1985 (for short the Act) confers power on the Tribunal to exercise same jurisdiction, powers and authority in respect of contempt of itself as a High Court has and may exercise and, for this purpose, the provision of the Contempt of Courts Act, 1971 (70 of 1971), shall have effect subject to certain modifications as referred to therein. So from Section 17 of the Act, it is very clear that this Tribunal can exercise same power, jurisdiction and authority in respect of contempt. It is well settled law that a violation of court's order, in order to constitute a contempt must be wilful. Wilfullness, in this context means that the violation.....

violation or disobedience is not casual, accidental or unintentional. In order to attract the provisions of contempt of court the disobedience must be wilful or intentional. The disobedience to an order of the court or Tribunal, in order to be punishable as contempt must be wilful and not just casual, accidental and unintentional. But, if any action is taken by an alleged contemner on a wrong interpretation of the order passed by the court or the Tribunal it will not be a contempt. Wilfullness will have to be found on the facts and circumstances. However, once that is found the court must take serious notice of the contemner's conduct.

6. In S.C. Roy -vs- State of Orissa, reported in AIR (1960) SC 190, the Supreme Court held thus:

".....All that has been found against him is that he acted in a negligent manner and without proper care and attention. In our opinion, on the facts found by the High Court, the appellant could not possibly be found guilty of contempt of court and punished accordingly. As has been said by the Privy Council in Barton -vs- Field (1843) 4 Moo. PCC 273, it is not sufficient in such cases for the purpose of visiting a Judicial Officer with penal consequence of proceeding in contempt, simply because he committed an error of judgment or the order passed by him is in excess of authority vested in him. The error must be a wilful error proceeding from improper or corrupt motive in order that he may be punished for contempt of court. On the facts found, the appellant can certainly be said to have acted without proper care and caution, but there is nothing on the record to suggest any wilful culpability on his part and it has been expressly held by the learned Judges of the High Court that he was not actuated by any corrupt or dishonest motives....."

7. In the instant case, the direction in Clause iv of the order in respect of Original Application Nos. 52 and 53 of 1993, the Tribunal restrained the State of Assam from promoting and appointing any officer of the

62 59  
X

Assam State Forest Service to IFS Cadre including the post of Conservator of Forests etc. as quoted above.

Annexures 2 to 5 to the petition only show that those officers had been posted to function as DFO and others as it was necessary for running the administration efficiently. From the record we do not find that the alleged contemnors had done anything which amounted to wilful disobedience of the order of this Tribunal. The alleged contemnors have stated that those officers were posted to function as DFO and others and they had not been appointed or promoted. This is a view taken by the alleged contemnors. Whether this view is justifiable or not is a different matter, but this cannot be said to be a wilful disobedience.

8. In view of the above, we find no merit in the petition for initiation of any contempt proceeding. Accordingly we close the contempt proceeding.

Sd/- VICE CHAIRMAN  
Sd/- MEMBER (A)

TRIBUNAL COURT  
XII BENCH

M. P. S. (Signature)  
for Committee members (A)  
General Administration Tribunal  
Tribunal Bench  
XII BENCH

11/29/11

| प्राप्ति के दिन अपेक्षित की गयी तिथि वा अपेक्षित राशि द्वारा दिया गया दिन | अपेक्षित राशि वा अपेक्षित राशि के दिन दिया गया दिन | प्राप्ति के दिन अपेक्षित राशि द्वारा दिया गया दिन | प्राप्ति के दिन अपेक्षित राशि द्वारा दिया गया दिन |
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IN THE GUWAHATI HIGH COURT  
(HIGH COURT OF ASSAM; NAGALAND; NEPALAYA; MANIPUR; TRIPURA;  
MIZORAM AND ARUNACHAL PRADESH).

CIVIL SUITE NO. 1050/00.

1. Shri B. Pratap Singh, I.A.S.
2. Shri R.P. Singh,
3. Shri K.S.P.V. Duman Kumar,

1000 PELTONS.

1. Shri B.C. Sonowal, Government Secretary, Secretary to the Government of Assam, Forest Department, Dispur, Guwahati-6.
2. Shri D. Chakrabarty, Joint Secretary, Forest Department, Government of Assam, Dispur, Guwahati-6.
3. Shri A.N. Roy Choudhury, Deputy Secretary, Forest Department, Government of Assam, Dispur, Guwahati-6.
4. Shri R.N. Hazarika, Principal Chief Conservator of Forests, (Since retired) Assam, Rabhaikandi, Guwahati-8.
5. The State of Assam, represented by the Secretary to the Government of Assam, Forest Department, Dispur, Guwahati-6.
6. The Union of India, represented by the Secretary to the Government of India, Ministry of Environment and Forests, New Delhi.

... Respondentes,

cont'd. on p. 2.

|                                                         |                                                                                                  |                                                                                              |                                                                                                 |                                                                               |
|---------------------------------------------------------|--------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------|
| १० विद्युत अप्लाई की विधि।<br>Application for the copy. | विद्युत अप्लाई की विधि।<br>Date fixed for affixing the<br>regular number of<br>stamps and tolls. | अप्लाई विद्युत अप्लाई<br>की विधि।<br>Date of delivery of the<br>regular stamps and<br>tolls. | विद्युत, विधि २३ वी विधि<br>विधिवाली विधि।<br>Date on which the copy<br>was ready for delivery. | अप्लाई की विधि।<br>विधि।<br>Date of making over the<br>copy to the applicant. |
| - 16 -                                                  |                                                                                                  |                                                                                              |                                                                                                 |                                                                               |

PRESENCE

THE HONOURABLE CHIEF JUSTICE AND JUDGES (ACTING)  
THE HONOURABLE MR. JUSTICE D. B. DESAI,

For the petitioner :- Mr. B. K. Bhambhani,  
Mr. B. K. Choudhury,  
Mr. B. K. T. Patel.

For the respondent :- Govt. Advocate, Aosaa.

Date

Order

6.5.97

Heard learned counsel for the petitioner,  
By his petition under Article 226/227 of the

Constitution, the petitioner seeks to challenge the order  
dated 10.12.97 passed by the Central Administrative Tribunal,  
Gowalkar Bench in Contempt Petition 35/96, Referring to  
Rule 24 of CAT Procedure Rules, learned counsel argued that  
the Tribunal should have seen to it that the orders are  
being implemented, rather than flouted with impunity.  
He also referred to Rule 87 and 9, particularly 8(1) of  
IES Cadre Rules, 1966 and submitted that the post cannot  
be allowed to be filled with non-IFS officers. As according  
to him either posting without promotion or even temporarily

contd. on p/3.

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| Order No. | Copy sent to the concerned<br>officer with the letter<br>order.          | Date when the concerned<br>officer received<br>the letter. | Date, month and year<br>when the copy<br>was ready for delivery. | Date when the copy<br>was handed over the<br>copy to the applicant. |
|-----------|--------------------------------------------------------------------------|------------------------------------------------------------|------------------------------------------------------------------|---------------------------------------------------------------------|
|           | Date fixed for sending<br>the regular quantity of<br>stamps and letters. | Date of delivery of the<br>regular stamps and<br>letters.  | 10/01/2003                                                       | Date of handing over the<br>copy to the applicant.                  |

= 9 =

Appointing a non-constable officer to a constable post amounting

To violation of the rules, the Tribunal considering the

rules has found as follows :-

"In the instant case, by direction in Clause 4  
of the order in respect of Original Application  
Nos. 52 and 53 of 1993, the Tribunal directed  
the State of Assam from promoting and appointing  
any officer of the Assam State Forest Service  
to IPS cadre including the post of Conservator  
of Forests etc. as quoted above. Annexure 2 to 5  
to the petition only show that those officers had  
been posted to function as DFO and others in the  
was necessary for carrying the administration  
efficiently. From the record we do not find that  
the alleged constables had done anything which  
amounted to wilful disobedience of the order of  
this Tribunal. The alleged constables have stated  
that those officers were posted to function as  
DFO and others and they had not been appointed  
or promoted. This is a view taken by the alleged  
constables. Whether this view is justifiable or  
not is a different matter, but this cannot be  
said to be a wilful disobedience."

Considering the language of Rule 8(1) and Rule 9,  
those rules cannot be said to be mandatory in nature but

|                              |                                                             |                                                |                                               |                                  |
|------------------------------|-------------------------------------------------------------|------------------------------------------------|-----------------------------------------------|----------------------------------|
| 1. એ ફોર્મ અર્થાત કુ<br>નિકા | એવું એક ફોર્મ કોઈ અપેક્ષા<br>થણું નથી કરે કે નિયમિત<br>નિકા | અપેક્ષા દિનાં એક ફોર્મ કોઈ<br>નિકા નિયમિત નિકા | નિકા, નાચાં કોઈ કે તિએ<br>અપેક્ષા નિયમિત નિકા | અપેક્ષા કોઈ નિયમિત નિકા<br>નિકા  |
| 2. એ ફોર્મ અર્થાત કુ<br>નિકા | નાચાં દાખલ કરે કે નિયમિત<br>નિકા                            | નાચાં દાખલ કરે કે નિયમિત<br>નિકા               | નાચાં દાખલ કરે કે તિએ<br>અપેક્ષા નિયમિત નિકા  | નાચાં દાખલ કરે કે નિયમિત<br>નિકા |

Under 6 provided for main beam of 111100 ship right. Although  
measuring to the forward corner the 1100 annual average  
Under monthly.

There is nothing on record, nor referred to in the impugned order, that the time period has exceeded three months. On that point, may, if there is any wilful default or disobedience found by the Court, as has been rightly stated in the above quoted order, we do not find any authority in entertaining this petition. It is accordingly summarily dismissed without notice to the opposite party.

SU/- V.O. CYAN 1.

CLIQUE DUSSELS (ACTING)

۲۹/۳/۷۸

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GOVERNMENT OF ASSAM  
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS::ASSAM::  
REHABARI::::: GUWAHATI- 8:::

ANNEXURE 6A

NO. FE.24/44/87. Dated. Guwahati, the 8th Jan/96.

To: The Commissioner & Secretary to the Govt. of Assam,  
Forest Department, Dispur, Guwahati-6.

SUB: NOTIFICATION OF CADRE POST AND NON-CADRE POSTS.

Ref: This Office letter NO.FE.24/44/87 dtd.08-11-95,  
and Govt.NO.FRE-89/94/14.dtd. 09-12-94.

Sir,

In enclosing herewith a copy of D.O.Letter NO.18011/01/  
94-FES-11 dt.14.11.95 from Inspector General of Forests, Govt.of  
India, I would like to inform you that the required information  
regarding issue of Notification in respect of I.F.S. Cadre Posts  
and S.F.S. Cadre Posts has already been furnished to Govt.vide  
this Office letter NO.FE.24/44/87,dtd.21-12-95,which may kindly  
be referred to for onward action as directed by Govt.of India.  
However, it is necessitated to include the following Cadre posts  
due to revision of I.F.S. Cadre Schedule made vide Govt. of India's  
letter No.16016/2/95-96(M)-A dt.9-11-95.

1. Chief Conservator of Forests(T).
2. Chief Conservator of Forests(H.E.& W.P)
3. Conservator of Forests(Border).
4. Conservator of Forests(W.L.)
5. Principal,N.E.F.R.Collage.

As such fresh list showing Cadre posts and Non-cadre  
posts is enclosed for issue of Govt. Notification as desired  
by Govt. of India.

Kindly treat it as urgent.

Yours faithfully,

Sd/-Illegible

Principal Chief Conservator of Forests  
Assam,:: Guwahati-8::

Here No.FE.23/44/87/A, Dated, Guwahati, the 8th Jan/1996.

1. Copy to the Inspector General of Forests, Govt. of India,  
Ministry of Environment & Forests, C.G.O.Complex, Lodi Road,  
New Delhi-110 003 for favour of his kind information.

Sd/- Illegible

Principal Chief Conservator of Forests  
Assam::: Guwahati-8.

REASSESSMENTSHARING THE ASSESSED CADRE STRENGTHExisting cadre posts

1. Princ. Chief Conservator of Forests, Assam, Guwahati.
2. Chief Conservator of Forests, Wildlife, Assam, Guwahati.
3. Chief Conservator of Forests, Social Forestry, Assam, Ghy.
4. Chief Conservator of Forests (Territorial), Assam, Guwahati.
5. Chief Conservator of Forests, Research & Education and Working Plan, Assam, Guwahati.

CONSERVATOR OF FORESTS (TERRITORIAL):

1. Conservator of Forests, Western Assam Circle, Kokrajhar.
2. Conservator of Forests, Northern Assam Circle, Tezpur.
3. Conservator of Forests, Hills, Naflong.
4. Conservator of Forests, Central Assam Circle, Guwahati.
5. Conservator of Forests, Eastern Assam Circle, Jorhat.
6. Conservator of Forests, Southern Assam Circle, Silchar.

CONSERVATOR OF FORESTS (FUNCTIONAL):

7. Conservator of Forests, Research & Education, Guwahati.
8. Conservator of Forests, Working Plan Circle, Guwahati.
9. Conservator of Forests, Western Assam Social Forestry, Ghy.
10. Field Director Major Project, Barpeta Road, Barpeta.
11. Director, Kaziranga National Park, Bokakhat.
12. Conservator of Forests (H.Q) attached to O/D PCCF, Assam.
13. Conservator of Forests, Eastern Assam Social Forestry Circle, Nagaon.
14. Conservator of Forests, Social Forestry Circle, Bongaigaon.
15. Conservator of Forests, Doxor, attached to H.Q. at Guwahati.
16. Conservator of Forests, Wild Life, attached to O/D CCF, Wild Life, Assam, Guwahati.
17. Principal, North East Forest Ranger College, Jajukbari, Ghy.

DEPUTY CONSERVATOR OF FORESTS (TERRITORIAL):

1. Divisional Forest Officer, Golpara Divn. Golpara.
2. Divisional Forest Officer, Dhubri Divn. Dhubri.
3. Divisional Forest Officer, Kachugaon Divn. Gobaiagon.
4. Divisional Forest Officer, Maitugapn Divn. Kokrajhar.
5. Divisional Forest Officer, Aie-Valley Divn. Bongaigaon.
6. Divisional Forest Officer, Sonitpur East Divn. Debanath Chariali.
7. Divisional Forest Officer, Sonitpur West Divn. Tezpur.
8. Divisional Forest Officer, North Curnor Divn. Jangla.
9. Divisional Forest Officer, Takhimpur Divn. Takhimpur.

Contd..... P/2 ..

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1. Divisional Forest Officer, Nagaon Dvn. Nagaon.

2. Divisional Forest Officer, Jorhat Dvn. Jorhat.

3. Divisional Forest Officer, Hailakandi Dvn. Hailakandi.

4. Divisional Forest Officer, Dibrugarh Dvn. Dibrugarh.

5. Divisional Forest Officer, Digboi Dvn. Digboi.

6. Divisional Forest Officer, Dhem Dhem Dvn. Dhem Dhem.

7. Divisional Forest Officer, Golaghat Dvn. Golaghat.

8. Divisional Forest Officer, Karimganj Dvn. Karimganj.

9. Divisional Forest Officer, Lachit Dvn. Lachit.

10. Divisional Forest Officer, Kamrup East Dvn. Kamrup East.

11. Divisional Forest Officer, Kamrup West Dvn. Kamrup West.

**DEPUTY CONSERVATOR OF FORESTS (EXPERTITIONAL) :**

21. Divisional Forest Officer, C.A. Afforestation Dvn. Dibrugarh.

22. Divisional Forest Officer, W.A. Afforestation Dvn. Mankpur.

23. Planning Officer - (1), attached the PCCF Officer, Guwahati.

24. Planning Officer - (1), attached the O/OPCCF, Assam.

25. Divisional Forest Officer, Silvicultural Dvn. Guwahati.

26. Planning Officer, Social Forestry, attached to O/DECCF, SF.

27. Working Plan Officer, Dibrugarh Circle, Guwahati.

28. Working Plan Officer, Kokrajhar.

29. Working Plan Officer, Upper Assam Circle, Jorhat.

30. Divisional Forest Officer, Eastern Assam N.L. Dvn. Dibrugarh.

31. Divisional Forest Officer, Western Assam N.L. Dvn. Tezpur.

32. Divisional Forest Officer, Assam State Zoo, Guwahati.

33. Forest Utilisation Office, Assam, (Dept Abeyance), Guwahati.

*W.H.*

LIST OF DIVISIONAL FOREST OFFICERS EXISTING DURING THE G.F.O. CADRE STREAM

1961 (A)

1. Divisional Forest Officer, Darrang Divn., Mongaldoi.
2. Divisional Forest Officer, Sibangar Divn., Nameri.
3. Divisional Forest Officer, Nagon South Divn., Nagaland No. 5.
4. Divisional Forest Officer, Hamren Divn., Diphu.
5. Divisional Forest Officer, N.C.Hill Divn., Naflong.
6. Divisional Forest Officer, Kabi Anglong West Divn., Diphu.
7. Divisional Forest Officer, Kabi Anglong East Divn., Diphu.

8.

DEPUTY INSPECTOR OF FORESTS (FUNCTIONAL)

1. Divisional Forest Officer, Karimganj Divn., Karimganj.
2. Divisional Forest Officer, Social Forestry Divn., Silchar.
3. Divisional Forest Officer, Social Forestry Divn., Dhubri.
4. Divisional Forest Officer, Nagon Social Forestry Divn., Nagon.
5. Divisional Forest Officer, Kokrajhar Social Forestry Divn., Kokrajhar.
6. Divisional Forest Officer, Bongaigaon S.I. Divn., Bongaigaon.
7. Divisional Forest Officer, Barpeta S.I. Divn., Barpeta.
8. Divisional Forest Officer, Lakhimpur S.F. Divn., Lakhimpur.
9. Divisional Forest Officer, Sibangar S.F. Divn., Sibangar.
10. Divisional Forest Officer, Mongaldoi S.F. Divn., Mongaldoi.
11. Divisional Forest Officer, Nalbari S.F. Divn., Nalbari.
12. Divisional Forest Officer, S.F. Divn., Gauhati.
13. Divisional Forest Officer, Golaigaon S.F. Divn., Golaigaon.
14. Divisional Forest Officer, Social Forestry Divn., Dibrugarh.
15. Divisional Forest Officer, Goalpara S.F. Divn., Goalpara.
16. Divisional Forest Officer, S.F. Divn., Biswanath Chakia.
17. Divisional Forest Officer, Nagaon W.L. Divn., Nagaon.
18. Divisional Forest Officer, Kokrajhar W.L. Divn., Kokrajhar.
19. Divisional Forest Officer, Mongaldoi W.L. Divn., Mongaldoi.
20. Divisional Forest Officer, Tinsukia W.L. Divn., Tinsukia.
21. Divisional Forest Officer, Logging Division, Gauhati.
22. Divisional Forest Officer, Logging Division, Tinsukia.
23. Divisional Forest Officer, R.F.R.S. Divn., Gauhati.
24. Divisional Forest Officer, T.R.S. Divn., Jorhat.
25. Divisional Forest Officer, T.T.C. S.F. Plant, Mikum.
26. Director, Assam Forest School, Jorhat.
27. Division 1 Forest Officer, Southern Assam Afforestation Divn., Naflong.
28. Divisional Forest Officer, Northern Assam Afforestation Divn., Diphu.
29. Division 1 Forest Officer, Silvicultural Divn., Hill, Diphu.

Dealing Officer, Hills, Miphu,

16. Divisional Forest Officer, F.R.S, Divn. Hills, Haflong  
17. Divisional Forest Officer, Consolidation Hills, Haflong  
33. Divisional Forest Officer, Gangetic Cell Divn. Guwahati.  
25. Dy. C.F., (Publicity), attached to the O/O CCF, W.L. Assam,  
Guwahati.  
25. Dy. C.F., (Publicity), attached to the O/O PCCF, Assam  
Guwahati.  
25. Dy. C.F., (Publicity), attached to the O/O PCCF, S.F.  
Assam, Guwahati.  
27. Dy. C.F., (Extension & Motivation Cell), attached  
to the O/O PCCF, Assam, Guwahati.  
38. Dy. C.F., (Monitoring Cell), attached to the O/O  
PCCF, S.F., Assam, Guwahati.  
25. Dy. C.F., (Enforcement), attached to the O/O CCF, W.L.  
Assam, Guwahati.  
10. Dy. C.F., Sr. Wildlife Warden, attached to the O/O  
CCF, W.L. Guwahati.  
41. Dy. C.F., attached to the O/O C.F., Bongaigaon S.F.  
Bongaigaon.  
42. Dy. C.F., attached to the O/O C.F., NAC, Tezpur.  
43. Dy. C.F., attached to the O/O C.F., W.A.S.F.Circle,  
Guwahati.  
44. Dy. C.F., attached to the O/O C.F., SAC, Silchar.  
45. Dy. C.F., (Instructor), attached to the O/O Principal,  
I.E.T.I.C. College, Jorhat.  
46. Dy. C.F., (Instructor), attached to the O/O Principal,  
I.E.T.I.C. College, Jorhat.  
47. Dy. C.F., (Dy. Field Director, Tiger Project) attached  
to the O/O F.D.I.P., Barpeta Road,  
Haflong  
Dealing Officer, attached to the O/O C.F., Hills,  
Haflong

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DISTRICT:

IN THE GAUHATI HIGH COURT  
(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR,  
TRIPURAM, MIZORAM AND ARUNACHAL PRADESH )

(CIVIL WRIT JURISDICTION )

WP(C) No 3884 /2000

IN THE MATTER OF :

CASE NO.  
WP(C) No. 3884/2000.

Shri Anindya Swargowari.

.. Petitioner

VERSUS.

State of Assam & ors.

.. Respondents.

AND.

IN THE MATTER OF :

An affidavit-in-opposition for and  
on behalf of Respondent Nos 1 and  
2.

AFFIDAVIT - IN OPPOSITION

I, Shri A.B.Md. Eunus, son of late  
Shamsor Ali, aged about 47 years, resident  
of Guwahati do hereby solemnly affirm and swear as  
follows :

2.

1. That I am the Joint Secretary to the Govt. of Assam, Forest department, Dispur and I have been impleaded as Respondent No 2 in the instant writ petition, a copy of which has been served on me through the Government Advocate, I have gone through the same and understood the contents thereof. I am also competent to swear this affidavit for and on behalf of the State of Assam.

2. That with regard to the statements made in paragraphs 1 & 2 of the petition this deponent does not offer any comments save and except those which are matters of record.

3. That with regard to the statements made in para 3 paragraph 4 of the petition the deponent begs to state that he is a member of the Indian Forest Service of RR-1988. Initially he was appointed and posted as Assistant Conservator of Forests and attached to the Field Director, Manas Tiger Project, where he was continued till April, 1993.

4. That with regard to the statements made in paragraph 5 of the petition the deponent begs to state that he was posted as Divisional Forest Officer, Social Forestry Division, Kokrajhar on promotion from Assistant Conservator of Forests to Deputy Conservator of Forests vide Govt. Notification No.FRE.3/90/124-G dt.23.3.93. The deponent joined at Kokrajhar on 21.5.93 and continued upto 17.1.1997.

3.

5. That with regard to the statement made in paragraph the deponent begs to state that the deponent again transferred from Kokrajhar and posted as Divisional Forest officer, Cachar Forest Division vide Govt. Notification No. FRE.51/96/32-A dt.9.1.97 where he assumed the charge on 22.01.1997.

A photostat copy of the said notification is annexed herewith which is marked as Annexure-I.

6. That as the averments made in paragraph 7 of the petition the deponent begs to state that the State Government have not made visision wise identification of cadre posts. As per the cadre schedule of posts for IFS notified by the Government of India, Ministry of Environment and Forests vide Notification No.16016/2/95-ANS(II dt.9.11.95 there are 22 posts of Deputy Conservator of Forests (Territorial). When an IFS officer holds a post of Deputy Conservator of Forests in a territorial division, he is said to have held a cadre post at that relevant period of time. Conversely when it is held by a Deputy Conservator of Forests belonging to State Forest Service, it will have the meaning of a non-cadre post.

A copy of the Notification dt.9.11.95 is annexed herewith as Annexure-II to this Affidavit.

4.

7. That with regard to the statements made in paragraph 8 & 9 of the petition the deponent begs to state that a Deputy Conservator of Forest belonging to the State Forest Service can be posted in a territorial division, he is said to have held a cadre post at that relevant time. The post of Divisional Forest officer, Cachar Forest division had been held by a member of Deputy Conservator of Forests belong to the State Forest Service earlier. The post of Deputy Conservator of Forest Social Forestry, Kokrajhar is not within the IFS cadre schedule. The petitioner held the post of D.F.O., Social Forestry, Kokrajhar for a period of about 4 years.

8. That as regard the statement made in paragraphs 10 and 11 the deponent has no comments to offer.

9. That with regard to the averments made in para 11 & paragraph 12 of the petition the deponent begs to state that the Deponent submitted a representation dt. 22.5.2000 through the Principal Chief Conservator of Forests to the Commissioner & Secretary, Govt. of Assam, Forest department. Also another representation dt. 22.5.2000 from Smti Silpee Swargowari, wife of the petitioner, D.F.O., Cachar division was received in the department, wherein she prayed to allow

5.

her husband to continue at Silchar upto 30.6.2000 for completion of half yearly examination of their children which was considered by the department, and stayed the transfer order issued vide Notification no FRE 19/2000/pt-I/11,11-A,11-B dt.20.5.2000 until further order vide notification no FRE.19/2000/pt.I/31 dt,9.6.2000.

10. That with regard to the statement made in paragraph 13 the deponent begs to reiterate the statement made in paragraph 92 above. The allegations made and levelled against the deponent is baseless and denied by the deponent.

11. That with regard to the statements made in paragraphs 14 and 15 the deponent begs to state that the transfer and posting is an administrative arrangement which is made in the public interest. Hence the allegation, for obvious reason, personal interest etc. ~~xxxxxxxxxxxx~~ levelled against the deponent are baseless and stoutly denied by the deponent. No discrimination has been made to the petitioner.

12. That as regards the statement made in paragraph 16 of the petition, the deponent has no comment to offer.

13. That with regard to the averments made in paragraph 17 of the petition the deponent denies the statement and allegation levelled against the

6.

deponent. The petitioner has completed more than 3 years at Silchar. The State Government had duly considered the representation filed by the wife of the petitioner and stayed the transfer order. Hence no illegality has been done in transferring the petitioner.

14. That the deponent denies the allegation made in paragraph 18 of the petition and begs to reiterate the statement made in paragraph 11 of the affidavit-in-opposition.

15. That the deponent denies the statement/allegations made in paragraphs 19, 20, 21 & 22 of the petition.

16. That the petitioner has not been able to show any cause for interference by this Hon'ble Court exercising extra-ordinary jurisdiction. As such, the writ petition is liable to be dismissed in limine.

17. That the statements made in this affidavit and in paragraphs are true to my knowledge, those made in paragraphs are being matters of record and the rests are my humble submission before this Hon'ble Court.

I sign this affidavit this the 2nd day  
day of August, 2000.

Identified by

Abul Bassar Md. Eman,  
DEPONENT.

## NOTIFICATION

Dated Shillong, the 17th January/72.

NO.FRE.98/70/120 :- The following notification published by the Government of India, Cabinet Secretariat, is re-published for general information :-

No. 3/16/70-AIS(IV)  
 Government of India  
 Cabinet Secretariat  
 Department of Personnel.

New Delhi dated the 6th Dec. 1971.

## NOTIFICATION

In exercise of the powers conferred by rule 6 of the Indian Forest Service (Recruitment) Rules, 1966, the President is pleased to appoint the following Assam State Forest Service Officers, recruited under sub-rule (1) read with sub-rule (3A) of rule 4 of the said Rules, to the Indian Forest Service, on probation, in the Indian Forest Service Cadre of Assam, with effect from the 1st October, 1966 :-

Shri N.C.Chakrabarty  
 Shri A.H. Choudhury

Sd/- B J.N. Changkakoti,  
 Joint Secretary to the Govt. of Assam,  
 Forest Department.

Memo. No. FRE.98/70/120-A, Dated Shillong, the 17th January/72.

Copy to the (1) Principal Private Secretary to the Chief Minister, Assam.  
 (2) Accountant General, Assam, Meghalaya & Nagaland, Shillong-1.  
 (3) Appointment (A) Department.  
 (4) Chief Conservator of Forests, Assam, Shillong.  
 (5) Superintendent, Assam Govt. Press, for publication of the notification in the next issue of the Assam Gazette.  
 (6) Shri N.C.Chakrabarty, I.F.S., Divisional Forest Officer, Kachugaon Division, P.O.Gosseigson.  
 (7) Shri A.H. Choudhury, I.F.S., Divisional Forest Officer, Mikir Hills West Division, P.O.Diphu.  
 (8) Personal file of Shri N.C.Chakrabarty.  
 Personal file of Shri A.H.Choudhury.

By order etc.,

Joint Secretary to the Govt. of Assam,  
 Forest Department.

## SANCTIONED STRENGTH AND MAN IN POSITION

| Year | Sanctioned Cadre Strength           |                                                      |        |       |                                           | Man in position                             |                                      |                 |       |    | Vacancy<br>in cadre<br>strength | Remarks                                                                                 |
|------|-------------------------------------|------------------------------------------------------|--------|-------|-------------------------------------------|---------------------------------------------|--------------------------------------|-----------------|-------|----|---------------------------------|-----------------------------------------------------------------------------------------|
|      | Promotional<br>quota (Sr.<br>Scale) | Direct incl.<br>initial rec-<br>ruits (Sr.<br>scale) | Others | Total | Direct<br>Initial<br>recruit<br>Sr. Scale | Recruits<br>Regular<br>recruit<br>Sr. Scale | Promotional<br>recruits<br>Sr. Scale | Junior<br>scale | Total |    |                                 |                                                                                         |
| 1    | 2                                   | 3                                                    | 4      | 5     | 6                                         | 7                                           | 8                                    | 9               | 10    | 11 | 12                              |                                                                                         |
| 1966 | 8                                   | 16                                                   | 8      | 32    | Sub-Judice                                | -                                           | -                                    | -               | -     | -  | -                               | Sub Judice                                                                              |
| 1969 | 8                                   | 16                                                   | 8      | 32    | do                                        | -                                           | -                                    | 3               | -     | -  | -                               | do                                                                                      |
| 1971 | 8                                   | 16                                                   | 8      | 32    | 10                                        | 2                                           | -                                    | 3               | 33    | -  | -                               | Excessive type<br>notified before                                                       |
| 1972 | 9                                   | 20                                                   | 10     | 39    | 29                                        | 1                                           | -                                    | 2               | 32    | 7  | 1                               | IR got cadre<br>changed                                                                 |
| 1974 | 9                                   | 20                                                   | 10     | 39    | 29                                        | 3                                           | -                                    | 1               | 33    | 6  | -                               |                                                                                         |
| 1975 | 9                                   | 20                                                   | 10     | 39    | 28                                        | 3                                           | 1                                    | 2               | 34    | 5  | 1                               | IR retired                                                                              |
| 1976 | 9                                   | 20                                                   | 10     | 39    | 27                                        | 4                                           | 4                                    | 2               | 37    | 2  | 1                               | IR retired,<br>PR on deputation                                                         |
| 1977 | 10                                  | 22                                                   | 11     | 43    | 26                                        | 6                                           | 5                                    | -               | 37    | 6  | 1                               | IR retired, 2<br>PR on deputation                                                       |
| 1978 | 14                                  | 30                                                   | 17     | 61    | 25                                        | 6                                           | 10                                   | 3               | 44    | 17 | 1                               | IR retired, 1<br>PR retired, 3 PR<br>on deputation                                      |
| 1979 | 14                                  | 30                                                   | 17     | 61    | 24                                        | 6                                           | 10                                   | 5               | 45    | 16 | 1                               | IR retired, 3<br>PR on deputation                                                       |
| 1980 | 14                                  | 30                                                   | 17     | 61    | 22                                        | 6                                           | 10                                   | 7               | 45    | 16 | 2                               | IR retired, 3<br>PR on deputation                                                       |
| 1981 | 14                                  | 30                                                   | 17     | 61    | 19                                        | 6                                           | 10                                   | 10              | 46    | 15 | 3                               | IR retired,<br>PR on deputation,<br>1 PR died                                           |
| 1982 | 19                                  | 49                                                   | 29     | 83    | 18                                        | 9                                           | 10                                   | 13              | 58    | 33 | 1                               | IR retired, 1<br>PR retired, 1 PR<br>on deputation                                      |
| 1983 | 19                                  | 49                                                   | 25     | 83    | 17                                        | 10                                          | 18                                   | 15              | 61    | 23 | 1                               | IR retired, 1<br>PR on deputation                                                       |
| 1984 | 19                                  | 49                                                   | 25     | 83    | 14                                        | 12                                          | 18                                   | 18              | 62    | 21 | 1                               | IR retired, 1<br>PR on deputation                                                       |
| 1985 | 19                                  | 49                                                   | 25     | 83    | 14                                        | 14                                          | 18                                   | 22              | 67    | 16 | 1                               | PR on deputation                                                                        |
| 1986 | 19                                  | 49                                                   | 25     | 83    | 11                                        | 22                                          | 18                                   | 19              | 70    | 13 | 2                               | IR retired, 1<br>IR died, 1 PR on<br>deputation                                         |
| 1987 | 25                                  | 51                                                   | 31     | 107   | 10                                        | 22                                          | 18                                   | 23              | 73    | 34 | 1                               | IR retired, 1<br>PR on deputation                                                       |
| 1988 | 25                                  | 51                                                   | 35     | 111   | 10                                        | 24                                          | 18                                   | 24              | 76    | 35 | 1                               | PR on deputation                                                                        |
| 1989 | 25                                  | 51                                                   | 35     | 111   | 10                                        | 32                                          | 18                                   | 19              | 79    | 32 | 1                               | PR on deputation                                                                        |
| 1990 | 25                                  | 51                                                   | 35     | 111   | 9                                         | 37                                          | 18                                   | 15              | 79    | 32 | 1                               | IR on deputation<br>1 PR on deputation                                                  |
| 1991 | 25                                  | 51                                                   | 35     | 111   | 8                                         | 42                                          | 20                                   | 9               | 79    | 32 | 1                               | IR retired, 1<br>IR on deputation,<br>1 PR on deputation<br>and 3 RR on depu-<br>tation |
| 1992 | 25                                  | 51                                                   | 35     | 111   | 9                                         | 44                                          | 21                                   | 10              | 80    | 31 | 4                               | IR retired, 3<br>RR on deputation                                                       |
| 1993 | 25                                  | 51                                                   | 35     | 111   | 4                                         | 42                                          | 20                                   | 7               | 73    | 38 | 1                               | IR retired, 7<br>RR on deputation<br>1 PR & 1 RR ret'd                                  |
| 1994 | 25                                  | 51                                                   | 35     | 111   | 3                                         | 40                                          | 20                                   | 6               | 69    | 42 | 1                               | IR retired, 10<br>RR on deputation                                                      |
| 1995 | 28                                  | 58                                                   | 32     | 118   | 2                                         | 42                                          | 26                                   | 4               | 74    | 44 | 1                               | IR retired, 10<br>RR on deputation                                                      |
| 1996 | 28                                  | 58                                                   | 32     | 118   | 1                                         | 44                                          | 21                                   | 4               | 70    | 48 | 1                               | IR & 5 PR ret'd,<br>8 RR on deputation                                                  |

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STATEMENT SHOWING PROMO  
AGAINST THE TOTAL CA

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| Year | Promotional quota |                 |        | Cadre strength |                 |        |
|------|-------------------|-----------------|--------|----------------|-----------------|--------|
|      | Total             | Men in position | Vacant | Total          | Men in position | Vacant |
| 1    | 2                 | 3               | 4      | 5              | 6               | 7      |
| 1966 | 8                 | -               | 8      | 32             | -               | -      |
| 1969 | 8                 | -               | 8      | 32             | 3               | -      |
| 1971 | 8                 | -               | 8      | 32             | 33              | -      |
| 1972 | 9                 | -               | 9      | 39             | 32              | 7      |
| 1974 | 9                 | -               | 9      | 39             | 33              | 6      |
| 1975 | 9                 | 1               | 8      | 39             | 34              | 5      |
| 1976 | 9                 | 4               | 5      | 39             | 37              | 2      |
| 1977 | 10                | 5               | 5      | 43             | 37              | 6      |
| 1978 | 14                | 10              | 4      | 61             | 44              | 17     |
| 1979 | 14                | 10              | 4      | 61             | 45              | 16     |
| 1980 | 14                | 10              | 4      | 61             | 45              | 16     |
| 1981 | 14                | 10              | 4      | 61             | 46              | 15     |
| 1982 | 19                | 10              | 1      | 83             | 50              | 33     |
| 1983 | 19                | 18              | 1      | 83             | 61              | 23     |
| 1984 | 19                | 18              | 1      | 83             | 62              | 21     |
| 1985 | 19                | 18              | 1      | 83             | 67              | 16     |
| 1986 | 19                | 18              | 1      | 83             | 70              | 13     |
| 1987 | 25                | 18              | 7      | 107            | 73              | 34     |
| 1988 | 25                | 18              | 7      | 111            | 76              | 35     |
| 1989 | 25                | 18              | 7      | 111            | 79              | 32     |
| 1990 | 25                | 18              | 7      | 111            | 79              | 32     |
| 1991 | 25                | 20              | 5      | 111            | 79              | 32     |
| 1992 | 25                | 21              | 4      | 111            | 80              | 31     |
| 1993 | 25                | 20              | 5      | 111            | 73              | 38     |
| 1994 | 25                | 20              | 5      | 111            | 69              | 42     |
| 1995 | 28                | 26              | 2      | 118            | 74              | 44     |
| 1996 | 28                | 21              | 7      | 118            | 70              | 43     |

Altered

Copy of letter No. 17013/3/75-AIS(IV) dt. 26-3-75 from  
Secretary to the Govt. of India, Department of Personnel, New Delhi  
addressed to the Secretary to the Government of Assam, Forest  
Department, Gauhati-781006.

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OM

Sub : Indian Forest Service (Appointment by Promotion) Regulations  
1966-Assam-Meghalaya Joint cadre-Preparation of Select List  
of the State Forest Service officers.

Sir,

I am directed to refer to your letter No. PRE, 2/75/197 dated 2 February, 1976 addressed to the Union Public Service Commission and copy endorsed to this Department and to say that the Commission have approved on 4-3-1976 a Select List of the State Forest Service officers of Assam-Meghalaya joint cadre which consists of the following names prepared by the Selection Committee at its meeting held at Gauhati on 23-12-75 for appointment to the Indian Forest Service by promotion:

S/Shri

1. R.O.L. Nongbru (ST)
2. S.K. Chetia
3. K.C. Das
4. B.N. Kalita
5. S. Ali
6. P.N. Lachon.

If and when, the State Govt. propose to appoint one or more of the above officers to the State Cadre of the Indian Forest Service the full particulars of the officer(s) in the proforma prescribed vide Ministry of Home Affairs' letter No. 16/4/66-AIS(III) dated 19th March, 1966 (Reproduced as Government of India's instructions on pages 758-60 of All India Service Manual, Second Edition) together with declaration of Martial status and written consent for the termination of lien in the State Forest Service alongwith recommendation of the State Government may kindly be sent to this Department.

3. Proposals for fixation of seniority may also be sent simultaneously in the prescribed proforma as required under this Deptt. letter No.

....

Altuk  
X

ANNEXURE-11

JOINT CADRE OF ASSAM & MEGHALAYA

EFFECTIVE FROM 21.01.72

|                                            | <u>Assam</u>                                                        | <u>Meghalaya</u>                |
|--------------------------------------------|---------------------------------------------------------------------|---------------------------------|
| 1. Senior posts under the State Government | CCF- 1<br>CF - 2<br>DCF- 14<br>WPO 2<br>FUO 1<br>Silvi- 1<br>PO - 1 | -<br>1<br>2<br>1<br>-<br>-<br>1 |
|                                            | <hr/>                                                               | <hr/>                           |
|                                            | 22                                                                  | 5 27                            |
| 2. Senior post under Central Government 8% | ...                                                                 | ...                             |
| 3. Posts to be filled up by promotion      | ...                                                                 | ...                             |
| 4. Posts to be filled by direct recruits   | ...                                                                 | ...                             |
| 5. Deputation reserve 15% of 4 above       | ...                                                                 | ...                             |
| 6. Leave reserve 11% of 4 above            | ...                                                                 | ...                             |
| 7. Junior posts @ 20% of 4 above           | ...                                                                 | ...                             |
| 8. Training Reserve @ 5% of 4 above        | ...                                                                 | ...                             |
|                                            | <hr/>                                                               | <hr/>                           |
| Direct Recruit posts                       | ...                                                                 | 30                              |
| Promotion posts                            | ...                                                                 | 9                               |
|                                            | <hr/>                                                               | <hr/>                           |
| Total authorised strength                  | ...                                                                 | 39                              |

## OWNERS BY THE GOVERNMENT

HOLD IS TRUE

Dated Gauhati, the 23rd April, 1977.

10.V.R.S. 47/77/21 - The following notification issued by the Govt. of India, Cabinet Secretariat, Deptt. of Personnel & A.R. is republished for general information.

Notification No. 16016/29/76-A-16(IV) dt. 26-2-77.

G.O.M.R. No. 93(I) - In exercise of the powers conferred by Sub-Section (1) of Section 3 of the All India Services Act, 1951, (61 of 1951) read with rule 4 of the I.I.S. (Cadre) Rules, 1966, the Central Govt. in consultation with the State Govt. concerned, hereby makes the following regulations further to amend the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, namely : -

1. (1) These regulations may be called the Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1977.

(2) They shall come into force on the date of their publication in the Gazette of India.

2. For the existing schedule to the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, for the heading Assam-Meghalaya and the entries there under, the following shall be substituted, namely : -

Annexure - 16 (B) 1977

1. Senior posts under the State governments

27

## Assam

|                               |    |
|-------------------------------|----|
| Chief Conservator of Forests  | 1  |
| Conservator of Forests        | 2  |
| Deputy Conservator of Forests | 14 |
| Working Plan Officer          | 2  |
| Forest Utilisation Officer    | 1  |
| Planning Officer              | 1  |
| Botanist                      | 1  |

## Meghalaya

|                                     |   |
|-------------------------------------|---|
| Conservator of Forests              | 1 |
| Deputy Conservator of Forests       | 2 |
| Working Plan Officer                | 1 |
| Joint-Director-cum-Planning Officer | 1 |

27

2. Senior posts under the Central Government  
208 of 1 above5  
32

3. Posts to be filled by promotion in accordance with rule 8 of the Indian Forest Service (Recruitment) Rules, 1966. -

10 ✓

4. Posts to be filled by direct recruitment 22

5. Relegation Reserve of 14% of 4 above 3

6. Reserve Reserve of 11% of 4 above 2

7. Junior posts @ 20% of 4 above

8. Training Reserve @ 10% of 4 above

Direct Recruitment Posts-33

Promotion Posts :-

TOTAL AUTHORISED STRENGTH :- 43

( Sd/- R.N. CHOPRA )  
JOINT SUMMARY TO THE GOVERNMENT OF INDIA.

Sd/- T. P. Das,  
Under Secretary to the Govt. of Assam,  
Forest Department.

....

Medo. No. M.R.E. 47/77/214, dated Gauhati-781006, the 23rd April/77.

Copy forwarded to :-

- 1). Publisher Assam Gazette, Immunisation, Gauhati-781021 for publication in the Gazette.
- 2). The Accountant General, Assam etc., Shillong-793001.
- 3). The Chief Conservator of Forests, Assam, Gauhati-781001.
- 4). 5 copies of the Govt. of India's above notification are forwarded for information and necessary action.
- 5). The Secretary to the Govt. of Nagaland,  
Forest Department, Shillong-793001.
- 6). The Secretary to the Govt. of Assam,  
Personnel (A) A.R. Deptt., Dispur.
- 7). Finance (E.C. II) Deptt., Dispur.

By order etc.,

Under Secretary to the Govt. of Assam,  
Forest Department.  
Telephone No. Sectt-136.

(PUBLISHED IN THE GAZETTE OF INDIA PART II SECTION  
III SUB-SICTION (1) ON THE 6th Jan, 1978)

No. 16016/29/75-LIS(IV-A)

Government of India/Sherrat Sarkar  
Ministry of Home Affairs/Srih Centralaya  
Department of Personnel & Administrative Reforms  
(Karmik Aur Prashasnik Sarker Vibhag)

New Delhi, at the 6th Jan, 1978

NOTIFICATION

G.S.R. 13(E)... In exercise of the powers conferred by sub-section (1) of Section 3 of the All India Services Act, 1951, (61 of 1951) read with rule 4 of the Indian Forest Service (Cadre) Rules, 1966, the Central Government, in consultation with the State Governments concerned, hereby makes the following regulations further to amend the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, namely:-

1. (1) These Regulations may be called the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1978.
- (2) They shall come into force on the date of their shall publication in the Gazette of India.
2. In the Schedule to the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, for the heading "Assam and Meghalaya" and the entries occurring thereunder, the following shall be substituted, namely:-

ASSAM AND MEGHALAYA

1. Senior posts under the State Governments.

37

ASSAM:

|                                         |    |
|-----------------------------------------|----|
| Chief Conservator of Forests            | 1  |
| Additional Chief Conservator of Forests | 1  |
| Conservator of Forests                  | 3  |
| Conservator of Forests, Development     | 1  |
| Conservator of Forests, Economic Circle | 1  |
| Deputy Conservator of Forests           | 14 |
| Deputy Conservator of Forests           |    |
| Eastern Assam Wild Life Division        | 1  |
| Deputy Conservator of Forests,          |    |
| Assam State Zoo                         | 1  |
| Working Plan Officer                    | 2  |
| Forests Utilisation Officer             | 1  |
| Planning Officer                        | 2  |
| Silviculturist                          | 1  |

29

NEPALAYA

|                                         |    |
|-----------------------------------------|----|
| Chief Conservator of Forests            | 1  |
| Director of Soil Conservation           | 1  |
| Deputy Conservator of Forests           | 3  |
| Deputy Conservator of Forests, Training | 1  |
| Working Plan Officer                    | 1  |
| Planning Officer                        | 1  |
|                                         | 8  |
|                                         | 37 |

2. Senior posts under the Central Government  
@ 20% of 1 above.

3. Posts to be filled by promotion in  
accordance with rule 8 of the Indian  
Forest Service (Recruitment) Rules, 1966 14

4. Posts to be filled by direct recruitment 30

5. Deputation Reserve @ 15% of 4 above 5

6. Leave Reserve @ 11% of 4 above. 3

7. Junior Posts @ 20% of 4 above. 6

8. Training Reserve @ 10% of 4 above. 3

DIRECT RECRUITMENT POSTS  
PROMOTION POSTS

TOTAL AUTONOMY SELECTION

7  
44

30  
5  
3  
6  
3

47  
14  
61

*Mr. K. C. Lal*  
(P.H. KOKLI)  
DESK OFFICER

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NO. 17013/34/77-AE (IV)  
 DEPARTMENT OF PERSONNEL  
 AND ADMINISTRATIVE REFORMS  
 MINISTRY OF HOME AFFAIRS  
 (New Delhi)

The Secretary to the Govt. of Assam,  
 Forest Department, Dispur, Assam,

Dated 22.8.78

1084

Indian Forest Service-Assam-Meghalaya Cadre-Preparation of Select  
 of State Forest Service Officers for promotion to the  
 I am directed to refer to State Government's letter No.FRE.15/77/8  
 ed the 27th Dec., 1977 addressed to the U.P.S.C. and to say that the  
 sion have approved vide their letter No.F.10/2/77-AE dated the  
 March, 1978, a Select List of the State Forest Service Officers for  
 lition to the Joint Indian Forest Service Cadre of Assam-Meghalaya  
 ered by the Selection Committee at its meeting held at R. Pur(Gauhati  
 the 25th November, 1977 consisting of the following names:-

1. Shri K.K. Gohain.
2. Shri S.I.A. Kazi.
3. Shri K.N. Deb Goswami.
4. Shri C.Tangliana (ST).
5. Shri B. Bora.
6. Shri K.C. Patar (ST)
7. Shri R.C. Goswami.

2. If and when the State Govt. propose to appoint one or more of the  
 officers to the Assam Meghalaya Joint India of the Indian Forest  
 Ministry of Home Affairs letter No.15/4/66-AE(III) dated the 19th  
 1966 (Reproduced as Govt. of India's Instructions on pages 758-60  
 India Services Manual, Second Edition) together with declaration  
 of status and written consent for retention of lien in the  
 Forest Service alongwith the recommendations of the State Govt. may  
 be sent to this Department. A certificate that no deterioration in  
 the officer(s) has taken place since inclusion of his/their  
 in the Select List may also be forwarded.

Proposals for fixation of salary may also be sent simultaneously  
 of this Department's letter No.18024/1/76-AE(IV) dated the 24th

Yours faithfully,

Under Secy. to the Govt. of India,  
 Sd/- R.L. Agarwal

-1000-

sustenance base; differential price equation of timber and other forest products compared to the relatively affluent states; lure of earning a fast buck by some groups of educated unemployed youths; generation of insurgencies and making forest areas as the rendezvous of the insurgents; all these factors have adversely affected the status of Assam forests.

1.3. That, the State Forest Department's sincere endeavour is reflected in amendment of Assam Forest Regulation vesting more powers upon forest officers to deal with forest offences; creation of the second battalion of the Assam Forest Protection Force; submission of the draft memorandum for adoption of Joint Forestry Management; but very acute financial constraints have compelled to curtail activities in the forests to a large extent which in turn has become another cause of employment shrinkage leading to encroachment and illicit felling in the forests by the people in the border of poverty line.

1.4. That, the aforementioned reasons of depletion of forests are only a few amongst other social, political and economic reasons.

## 2. MAN-MANAGEMENT IN THE FOREST DEPARTMENT :

2.1. That Sir, we would beg to say that while joining the department, we could understand that though in the initial stage we would be serving in the State

Cadre but with a wider scope of opportunity promoted to Indian Forest Service and promotions thereafter.

2.2. That Sir, to our utter dismay, we find that though as per rule, a State Forest Service Officer, after 8 (eight) years of continuous service is eligible for promotion to the Indian Forest Service but the ground realities indicate that our future career is absolutely bleak which would be evident from the situation projected in the table below :

TABLE - I

|                                                                      |    |
|----------------------------------------------------------------------|----|
| 1. No. of officers worked in S.F.S. Cadre for 20 - 25 years and more | 12 |
| 2. No. of officers worked in S.F.S. Cadre for 15 - 20 years          | 8  |
| 3. No. of officers worked in S.F.S. Cadre for 10 - 15 years          | 29 |
| 4. No. of officers worked in S.F.S. Cadre for 8 - 10 years           | 40 |

2.3. That Sir, this situation has emerged because of following reasons :

2.3.1. Calculation of the promotional posts have been wrongly made without including the number of posts under deputation reserves, leave reserves and training reserves. This point was assailed by the promotee I.F.S. Officers of Madhya Pradesh and West Bengal in their respective Benches of the Central Administrative Tribunals and the Hon'ble Tribunal admitted their prayers and passed judgement in their favour. Inclusion of these posts for calculation of the promotional quota would also have increased availability of the number of posts for recruitment through promotion.

2.4. The promoted I.F.S. officers always suffer from lack of promotional scope because of the following reasons :

2.4.1. The select list is not prepared annually violating the mandatory provision under rule 15(1) of the Indian Forest Service (Appointment by promotion) Rules, 1966. Because of this, the promoted officers are denied their due seniority even on promotion as provided under rule 3(2)(c) - Explanation 1 of the Indian Forest Service (Regulation of Seniority) Rules, 1968. The situation in the State can be appreciated from the following :

Select list of 1982 was prepared after a gap of long 7 years, i.e. after 1975. After 1982, the select list was prepared during 1987 and 1992, both of which were incomplete as per provision of rule 15 of the Indian Forest Service (Appointment by promotion) Rules, 1966. Then during 1991 and 1992 select lists were prepared but they were assailed in the Gauhati Bench of the Assam Administrative Tribunal because of inherent defects in those select lists. Then during 1994, the Selection Committee for 1992 was re-constituted and a select list prepared. Though the select list was prepared during 1994, promotion was effected only during March, 1995. But it is a matter of great regret that there has been no initiative yet for preparation of the annual select list for 1995, though a vacancy against promotional quota is currently available.

Contd... P/2

*A. H. S.*

2.4.1. There are large time gaps between the sitting of the Selection Committee and notification of the Select List and the appointment of the officers on the select list. More often than not, this delay greatly damage the service prospects of the promotee officers. This ultimately leads to a perpetual feeling of humiliation and frustration of the S.F.S. officers, who get promoted to the I.F.S. at the sag end of their service life may create a lot of dampening effect in their drive and initiatives.

3. We would take your kind indulgence in submitting that the status of forest scenario prior to creation of the Indian Forest Service, i.e. during 1960, was perhaps not having the grim look as of to-day. We are sure your esteemed self would appreciate that existence of forests in India can be largely contributed to the sincere and dedicated services of the State Forest Service Officers only and they do not deserve to be neglected and denied their legitimate dues in matters of their service prospects, more so when there has been a special emphasis laid upon involvement of the local people more intimately in conservation and management of forests in the latest Indian Forest Policy.

4. We would further submit before your honour, who is the Cadre Management Authority of the Country, that the Members of the Assam Forest Service (Class I) Association observe with dismay the special treatment offered to the directly recruited I.F.S. Officers even flouting the eligibility criteria at the time of their promotion. Though promotion to senior-time-scale is subject to clearance of the Departmental Examinations, in many cases, the members of the association observed that they are promoted to senior scale without strictly adhering to this rule. One of the direct recruit I.F.S. officers remained absent without authority for about one

61

year and a half but on joining the department and working for hardly 4 months, he was promoted to senior constable. Theoretical completion of 4 years calculated from the date of his joining in the Indian Forest College. This can be construed as a biased inclination of the authorities in favour of the I.F.S. direct recruits.

In view of above facts and in consideration of perpetual sufferings endured by the officers of the State Forest Service, we would fervently pray to your honour to take appropriate steps to improve the lot of the State Forest Service Officers of Assam Cadre by adopting the following corrective measures in the Rules and ensuring enforcement of the existing Rules :

1. Immediate preparation of select list for 1995; by July-August, 1996 as many promotional posts will become available.
2. Inclusion of deputation reserve, long reserve and training reserve for computation of correct number of promotional posts.
3. Amendment of the Indian Forest Service (Recruitment) Rules by enlarging the promotional quota to 50% of the total cadre strength.
4. Suspension of intake of the direct recruitment of I.F.S. Officers till 2000 A.D. so as to allow very senior S.P.S. Officers to go into I.F.S. without losing their career prospects due to disadvantageous years of allotment resulting from direct recruit intake.

42

106

6. In view of availability of a large number of S.P.C. officers having specialised training, avenues for deputation to Government of India, may kindly be created which would also help easing the stagnation of the S.P.C. officers.

We would solicit your kind immediate action for which the members of this Association shall be ever grateful.

Thanking you.

11/11/1985

( N. HODAL ),  
GENERAL SECRETARY,  
ASSAM FOREST SERVICE (CLASS-I) ASSOCIATION,  
GUWAHATI

Marked

AHMED

THE SECRETARIAT OF STATE GOVT.  
DEPT. OF FORESTS  
INSPECTOR GENERAL OF FORESTS &  
SPECIAL SECRETARY  
GOVERNMENT OF INDIA

92  
108  
No. 13/IGF/PE/785  
November 29, 1999

To Shri

During my last visit to Assam, SFS Officers of Assam met me on 29.10.99 at about 8.00 PM in the circuit house, Guwahati.

They expressed lot of their grievances in service condition and other matters. A copy of the representation submitted by them is enclosed herewith. It seems that most of the issues can be solved at State level.

May I request for your personal indulgence to kindly look into the matter and do the needful to mitigate their grievances.

With kind regards,

Yours sincerely,

Sd/-  
(M.F. AHMED)

cc: as above

M. A. Bhattacharya, IAS,  
Secretary,  
Mandalay  
C. of Assam,  
Guwahati

for necessary action to:-

Shri Harish Sonewal, Commissioner & Secretary, Forest  
Department, Govt. of Assam, Dispur.

Shri R.N. Hazarika, Principal Chief Conservator of Forests,  
Dept. of Forests, Govt. of Assam, Guwahati.

  
(M.F. AHMED)

for information to:

M. N. Moral, General Secretary, AFS Class I Association, C/o  
Conservator of Forests, CA Circle, Guwahati, Assam.



93  
Appendix - XVII  
88

# ASSAM FOREST SERVICE (CLASS-I) ASSOCIATION

Estd : 1992

No..... Date.....

Date.....

To

The Commissioner and Secretary,  
Govt. of Assam,  
Forest Department, Dispur,  
Guwahati - 781 006.

Subject : Grievance of the AFS(I) (Class - I) Association,  
Identification/Naming of cadre posts etc.

Ref. : (1) Our memorandum submitted to the Hon'ble Chief Minister, Assam and the discussion held with him on 13.11.95.  
(2) Our memorandum submitted to the Inspector General of Forests, Govt. of India on 27.11.95 and his letter No.13/I.G.F./P.P.S./95 dtd. 29.11.95 addressed to the Chief Secretary, Govt. of Assam.  
(3) Govt. of India's Notification no. 16016/2/95-ALS (I.I)-A dtd 9.11.95.

Sir,

With due respect, I on behalf of the members of the Assam Forest Service (Class - I) Association and on my own behalf, state the following for your kind perusal and immediate necessary action.

(1) That Sir, the AFS(Class - I) Association have submitted a memorandum to the Hon'ble Chief Minister, Assam dtd 10.9.95 with a copy to you highlighting the various grievances of the Association with a request for immediate redressal of the same by initiating appropriate steps.

(2) That Sir, the Hon'ble Chief Minister, Assam was kind to discuss the various issues relating to genuine grievances as enumerated in the memorandum dtd 10.9.95 at



# ASSAM FOREST SERVICE (CLASS-I) ASSOCIATION

Estd: 1952

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109

No. ....

Date ..... 10.11.95

-2-

Shri Biju Bhatia in his office, Chamber, with the representatives of the Association on 13.11.95. The Hon'ble Chief Minister, Assam was also kind to assure the representatives that the matters/issues discussed with him will be examined immediately and appropriate steps will be taken for mitigating the same. The issues discussed with him and represented before the Hon'ble Chief Minister, Assam on 13.11.95 are enclosed herewith for your kind ready reference.

(3) That Sir, the Association also have submitted a memorandum before the respected Inspector General of Forests, Govt. of India on 27.11.95 at the Circuit House, Guwahati during his kind visit to Assam and also discussed the problem with a request to initiate appropriate steps and measures for removing grievances at once concerning the matters which are also within the period of Ministry of Environment, Govt. of India. The respected Inspector General of Forests was also kind to acknowledge our grievances and assured that he would take up the matters with the concerned authorities at appropriate level specially with the Govt. of Assam. He further opined that, primarily, the state Govt. was responsible and competent to mitigate the very genuine grievances relating to management of SFs personnel including the conditions of service of the members of the Association.

(4) That Sir, I have received a copy of letter No. 13/IGF/PPS/95 dtd 29.11.95 from the respected Inspector General of Forests, Govt. of India addressed to the Chief Secy. Govt. of Assam with a copy to you and the Principal Chief Conservator of Forest, Assam wherein he has enclosed a copy of our memorandum.

*Biju Bhatia*  
Biju Bhatia



95 ~~88~~

# ASSAM FOREST SERVICE (CLASS-I) ASSOCIATION

ESTD: 1949

10

No.

-3-

Date.....

submitted to him on 27.11.95, requesting for examining and initiating appropriate steps for mitigating the grievances, enumerated in the memorandum.

(5) That Sir, while several memorandum are being submitted to you including representation to the Hon'ble Chief Minister, Assam, but nothing, as yet, has been done by the authorities to mitigate the grievances of the association members.

(6) That Sir, it has come to the notice of the association members that the Govt. of India vide its notification No. 16016/2/95-MIS(11)-A dtd 09.11.95 have published the amended "Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1995" in respect of "Assam and Meghalaya" by amending the existing Indian Forest Service (Fixation of Cadre strength) Regulations, 1966. By this impugned notification, the entries occurring under the heading "Assam - Meghalaya" have been substituted by, amongst others - (for Assam).

Deputy Conservator of Forests, (Territorial) - 22 etc. etc.

Deputy Conservator of Forests (Wild Life)

Deputy Conservator of Forests ( Zoo)

(7) That Sir, it has also been learnt that the Govt. have processed steps to identify the Divisions to be manned by IFS cadre officers, which is totally against the principle of effective personnel management and best administration in as much as the S.F.O. officers will be deprived of their posting in Territorial Divisions, Wild-life Divns etc. of the State Forest Deptt., who have been discharging duties and shouldering

*Aloted*

Contd.....4



# ASSAM FOREST SERVICE (CLASS-I) ASSOCIATION

File: 1742

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Mr.

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Shri

responsibilities by holding the charge of many of the divisions since establishment of Forest Deptt., in and when formed by the Govt. This is also against the provision of the Rule 11 of the Assam Forest Service (Class-I) Rules, 1942. It should be appreciated that these officers belonging to the S.F.S. cadre were primarily responsible for management of forests of the State who are otherwise all eligible for promotion to I.F.S. cadre but for the stagnation created due to mismanagement of S.F.S. personnel under the S.F.S. cadre.

(3) That Sir, it is pertinent to point-out that since the posts of officers of I.F.S. cadre and I.F.S.Cadre are posted in different division of the state irrespective of identity or specification of cadre posts for the best administration and management of Forests and Wildlives of the state. The S.F.S. officers who are all eligible for promotion to I.F.S. after completion of 8 years of service, discharge the duties and responsibilities are same with those of I.PS Officer which in no way are less or inferior to those of I.F.S. Officers. Further, no specific duties or responsibilities are separately vested or identified either for S.F.S.Officers or the I.F.S.Officers. Therefore, any step towards naming the divisions (Territorial, Wildlife etc.) or for the purpose identifying them as cadre posts will not only be detrimental to the overall management of Forests of the State but also will be a totally discriminatory step towards the management of S.F.S. personnel.

It is, therefore, earnestly requested that you will be kind to exercise your good office and be pragmatic to mitigate the grievances of the A.F.S. (Class-I) Association and

*Alchetron*

Chitd. .... 5

97/100



# ASSAM FOREST SERVICE (CLASS-I) ASSOCIATION

Estd: 1969

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No.

Date:

refrain from identifying the post/divisions for the T.F.S. officers and to continue to post all eligible officers, as presently done.

We would solicit your kind immediate intervention for which the members of the Association shall be grateful to you.

Yours faithfully,

W W W W W  
(N. MORAH)  
General Secretary  
Assam Forest Service  
(Class-I) Association  
Gauhati-1

Copy to :

- 1) P.B. to the Hon'ble Chief Minister, Assam for kind information at the Hon'ble CM.
- 2) Chief Secretary, Govt. of Assam, Dispur Bachivalaya alongwith copies of the above.
- 3) Shri M.P. Ahmed, Inspector General of Forests for his kind information and necessary action.
- 4) The Secretary, Personnel Department, Govt. of Assam, Dispur for kind information & necessary action.
- 5) P.C. of Assam for favour of kind information and necessary action.

W W W W W  
General Secretary  
Assam Forest Service  
(Class-I) Association  
Gauhati-1.

*W.W.*

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110

Assam 1996

MEMORANDUM OF ASSAM FOREST SERVICE (CLASS 1 ASSOCIATION)  
GUWAHATI

Memo No. AFS/Genl/563-65

Dated, 22nd Nov 96.

To,  
The Commissioner & Secretary to the Govt. of Assam  
Forest Department  
Dispur, Guwahati-6

Sub : Grievances of Assam Forest Services (Class 1)  
Association in matter of (Appointment to I.F.S. by  
promotion etc.)

Sir,

Most respectfully, I on behalf of the Assam Forest Service (Class 1) Association beg to lay before your honour the following facts highlighting the long standing hardships faced/ suffered by the members of Assam Forest Service (Class 1) as a result of introduction of I.F.S. I want to draw your attention on the historical background vis-a-vis the introduction of IFS over the head of the premier Forest Service i.e. Assam Forest Service.

That Sir, in 1888 under suggestion from the first I.G.F. of India recruitment to I.F.S. (Imperial Forest Service) started and probationers were sent to France and Germany, U.K. for training. This arrangement continue till training started in India in 1928. The training came to a close in 1932 as the Forest to become a transferred subject in 1935 with the adoption of Govt. of India Act, 1935.

1.1 Recruitment and training for superior Forest Service (subsequently named as A.F.S. Class 1) started in 1938 at Indian Forest College, Dehradun after abolition of Indian Forest Service. The state of Assam, the present North East continued recruitment of officers who made an indelible mark in the Forest Administration of the state and the country.

contd....2

2. That Sir, with India attaining independence in 1947, the major portion of Shylhet District including 502 sq.km. of Reserved Forests was transferred to the state of Pakistan. Now Bangladesh, in 1954, ethnic unrest due to diverse vegetation, culture, local identities and language leading to reorganisation of States on linguistic basis further truncated the territory of Assam in 1963 and 1972, with the creation of Nagaland (Nagaland Act 1962), Meghalaya and Mizoram under the North East Areas (Reorganisation) Act, 1971.

2.1 : That Sir, Transfer of power of Management of Forest to Autonomous Hill District Councils namely N.C.Hills and Karbi Anglong (1/5th of the total area of State) and Bodoland have reduced the forest areas considerably from the management of the state.

3. That Sir, during 1953, the constitution of New All India Service was amended introducing I.F.S. alongwith two other proposed services. The architect of the constitutional Amendment had in their mind to infuse national character in the Forest Management and taking the Forest administration beyond the realms and influence of individual state and elevating it to national states, there was not the least intention of jeopardising the service prospects of Assam Forest Service (Class-1) officers numbering 77(seventy seven) at the time of reintroduction of I.F.S. in 1966 without mending the first schedule of Constitution of India when Forest was the state subject.

3.1 That Sir, the Rules making authorities were given full liberty to the initial cadre strength of the I.F.S. in such a way that none of the serving Officers and Assam Forest Service recruits suffer adversely due to the reintroduction of new All India Service. In case of state of Assam, Sir, I would submit with a lot of pain that it remained a very pathetic saga for the Assam State Service Officers which would be apparent from the following facts:---

3.2 Initial recruitment against a total authorised cadre strength of 32 was first made in 1966 without considering the salient features contained in the I.F.S. (Initial Recruitment) Regulation 1966. This led to denial of legitimate claim of the existing eligible members of A.F.S. (Class-I) for induction into the I.F.S.

3.3 The authorities allowed to work a large number of Officers in senior scales of A.F.S. (Class-I) i.e. Deputy Conservator of Forests without being inducted into I.F.S. Future the following posts were not considered for inclusion namely a) post of technical Expert under Industries Deptt, b) Entire and Conservation Deptt, c) posts in Tourism Deptt, d) Plantation Development Corporation, e) Deputation posts in community and Rural Development etc. etc. This had reduced the scope of induction and subsequent enlargement of cadre substantially.

3.4 The order of initial recruitment because of its inherent defects was assailed and the Hon'ble Guwahati High Court had quashed the order.

3.5 In the process, the S.F.S. Officers belonging to 1982-84 1983-85, 1984-86 completing the total service length varying from 9 years to 7 years and thereby becoming eligible for getting inducted into I.F.S. senior/ junior scale remained un-absorbed as Deputy Conservator of Forests under Assam Forest Service, (Class-I).

3.6 In Assam, initial recruitment started in Oct '1966 and completed during December, 1971 depriving the eligible Officers as mentioned in foregoing para.

3.7 In total disregard to the legitimate claims of as many 17 A.F.S. Officers 3 direct recruits were allowed to join during 1969. This was in gross violation of rule 4(1) of I.F.S. (Recruitment) Rules 1966 which is categorical in expression that

only after completion of initial recruitment under rule 4(1) of aforesaid Rules, the direct recruit (R.R.) could only be inducted under rule 4(2) of the aforesaid Rules.

3.8 While inducting direct recruits the Govt. of Assam stretched the strength of cadre beyond the authorised strength from 32 to 34 for accommodating the direct recruits.

Though the I.F.S. (Fixation of cadre) Rules, 1968 has a mandatory provision of reviewing cadre strength every third year, during 1969 the cadre was not reviewed i.e. the due year for triennial reviews.

This caused 2nd hardship to A.F.S. Officers in such the scope of inducting the state officers into I.F.S. denied.

3.9 During 1972, the state of Meghalaya emerged and with the sole objective of giving support of I.F.S. cadre Officers to the new state the cadre was revised without giving due weighted to the senior posts, under the Govt. of Assam having the status in perpetuity.

This was the third cause of hardships, since by 1972 even 1964-65 A.F.S. batch because eligible to be inducted in the senior time scale of I.F.S. The unkindest cut of all was the Officers who joined between 1961 and 1964 were totally obvious about ushering of a new service snatching away their promised prospect in service guaranteed under A.F.S. (Class-1) Rules 1942.

3.10 During 1975 the triennial was due, but not done showing extreme injustice to the senior A.F.S. Officers belonging to 1961-63 to 1967-69 batches.

This was the fourth instance of injustice to the A.F.S. Officers.

3.11 During 1977 a triennial review was made when the authorised strength of Assam Meghalaya joint cadre was increased

from 39 to 43 only as a result of increased percentage of senior posts under Govt. of India without any reference to ground realities. This led to restriction of promotional quota to the level of only 10 and denial of legitimate claims of A.F.S. (Class-1) Officers, getting inducted into I.F.S. jeopardising their career prospects.

This is Fifth instance of injustice to the A.F.S. Officers.

3.12 The I.F.S. (Appointment by promotion) Regulation, 1968 has a mandatory provision under rule 5(1) for Selection Committee Meeting to be convened every year but from 1967 onward no such selection committee meeting was convened till 1974.

Non preparation of annual select list deprived the eligible Officers from deriving the benefit of seniority as provided under rule 3 of I.F.S. (Regulation of seniority) Rules, 1968.

This remain a perpetual source of hardships to the A.F.S. Officers.

3.13 The first ever selection committee, 1975 i.e. after a lapse of 9 years from the years of creation of I.F.S. and a select list of only 6(six) Officers was prepared in violation of rule 5(1) of I.F.S. (Appointment by promotion) Rules, 1968 which should contain the names of not more than the double existing vacancies, but in the instant case the select list contain the members of Officers equal to the number of existing vacancies. This was a denial of fundamental rights and opportunity to the eligible A.F.S. Officers.

This was the ANOTHER cause of injustice meted out to A.F.S. Officers.

3.14 During 1978, a select list was prepared comprising the name of 7 Officers, though the actual vacancy under promotional

quota was 8(eight), this shows the degree of negligence, non-application of mind leading to serious injustice and discrimination to A.F.S. Officers.

3.15 The next select list was prepared in 1982 after a lapse of 5 years and the cadre was also reviewed for A&M joint cadre.

3.16 The Rule B(1) of I.F.S. (Recruitment) Rules 1966, prescribed inter-alia for recruitment to I.F.S. by promotion from the substantive members of state forest service and rule 9 of the aforesaid Rules lays down that the numbers of persons recruitment under rule 8 in any state shall not at any time exceed 33.1/3% percent of the number of senior duty posts borne in the cadre of the particular State. Senior posts which is same as senior duty post has been defined in the rule 2(g) of the I.F.S. (Regulation of seniority) Rules 1968 and the same includes and covers items 1,2 & 5 of the cadre of each state in the schedule to the I.F.S. (Fixation of cadre strength) Regulation 1966.

But in case of Assam and Meghalaya joint cadre while computing of promotional quota in I.F.S. the authority excluded the item no. 5 of the cadre schedule thus depriving quite some of the A.F.S.Officers from getting inducted into I.F.S.

The anomaly was assailed in the case No. TAA 81/88 (K.K. Goswami Vs Union of India) in Hon'ble Central Administrative Tribunal, Jabalpur Bench, during 1988 and the Hon'ble Tribunal admitted the claim of the petitioner and passed Judgement with a direction to include 33.1/3% of the deputation reserve post listed in item No. 5 for the purpose of computing the promotional quota. The Govt. of India had preferred a SLP bearing No. 11025/87 against the aforesaid judgement to the apex court which was dismissed by its order dated 18.04.88. Even in view of this judgement and the judgement passed by the Hon'ble C.A.T. Calcutta Bench in 1994 on the same impact in computation of promotional vacancies in the cadre schedule of 1995 notified by Govt. of India for the Assam & Meghalaya joint Cadre.

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4. Be it mentioned here that Govt of India increased numbers of Regular Recruits suddenly during the decade between 1980 and 1990. In the past, large scale induction to I.F.S. was never done as may be seen in the following comparison in Table 1 & 2 ---

Table 1: Showing number I.F.S. (R.R.) recruited during British period

| Sl. No. | Place of training    | Period    | No. of I.F.S. officers | Remarks |
|---------|----------------------|-----------|------------------------|---------|
| 1.      | France               | 1867-71   | 25                     |         |
| 2.      | Germany              | 1871-85   | 72                     |         |
| 3.      | Coopers HILL UK      | 1885-1905 | 173                    |         |
| 4.      | Oxford University    | 1905-1927 | 203                    |         |
| 5.      | Cambridge University | "         | 55                     |         |
| 6.      | Edinberg University  | "         | 38                     |         |
| 7.      | Dohradum             | 1926-32   | 14                     |         |
| Total   |                      | 65 years  | 580                    |         |

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OC. ANNEXURE 15

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XIV

ASSAM FOREST SERVICE (CLASS-I) ASSOCIATION

Std: 1942

26.

Date

TO SURE M.F. AHMED, I.F.S., INSPECTOR GENERAL OF FORESTS,  
GOVERNMENT OF INDIA DURING HIS KIND VISIT TO THE STATE OF  
ASSAM SUBMITTED BY THE ASSAM FOREST SERVICE (CLASS-I)  
ASSOCIATION ON 27.11.1995.

Respected Sir,

I, on behalf of the Members of the Assam Forest Service (Class-I) Association and on my own behalf, convey our heartiest welcome to you on your august visit to our State.

We would beg your kind indulgence to allow me few facts related to management of the forests and their management in the Forest Department in our State in the following few paras :

I. FORESTS :

1.1. That once regarded as a forest rich state, we would painfully submit that the present scenario of Assam forests cannot be termed as rich, in spite of our most sincere endeavour.

1.2. That, very acute unemployment problem due to deficiency in industrial activities; rampant poverty due to poor productivity in agriculture sector accentuated by series of fresh floods during the peak agriculture season; large dependence of the people in fringe forest areas not only for meeting their daily requirements but also adopting it as a source of their

| Sl.<br>No. | No. of<br>Officers | Year of recruit-<br>ment in A.F.S<br>(Class - I) | No. of years in<br>service |              | Remarks |
|------------|--------------------|--------------------------------------------------|----------------------------|--------------|---------|
|            |                    |                                                  | Junior                     | Senior scale |         |
| 1.         |                    | 1963                                             | --                         | 1            |         |
| 2.         |                    | 1969                                             | --                         | 2            |         |
| 3.         | 3                  | 1973                                             | --                         | 3            |         |
| 4.         | 3                  | 1974                                             | --                         | 3            |         |
| 5.         | 3                  | 1975                                             | --                         | 3            |         |
| 6.         | 20                 | 1976                                             | --                         | 20           |         |
| 7.         | --                 | 1977-78                                          | --                         | --           |         |
| 8.         | 2                  | 1979                                             | --                         | 2            |         |
| 9.         | 3                  | 1980                                             | --                         | 3            |         |
| 10.        | 8                  | 1981                                             | --                         | 8            |         |
| 11.        | 9                  | 1982                                             | --                         | 9            |         |
| 12.        | 1                  | 1983                                             | --                         | 4            |         |
| 13.        | 8                  | 1984                                             | --                         | 8            |         |
| 14.        | 4                  | 1985                                             | --                         | 4            |         |
| 15.        | 5                  | 1988                                             | --                         | 5            |         |
| 16.        | 21                 | 1987                                             | 7                          | 14           |         |
| 17.        | 15                 | 1988                                             | 15                         |              |         |
| 18.        | 1                  | 1989                                             | 1                          |              |         |
| 19.        | --                 | 1990                                             | 1                          |              |         |
| 20.        | --                 | 1991                                             | 1                          |              |         |
| 21.        | 42                 | 1992                                             | 42                         |              |         |
| 22.        | 4                  | 1993                                             | 4                          |              |         |

Further, I would like to draw your kind attention on the recommendations of fourth pay commission (which the pay of commission, Assam, 1988 also relified) that

*Mathu*  
"The pay should be sufficient and satisfactory enough to motivate the employee for the efficient performance of his duties and responsibilities with a sense of rectitude".

(7-44)

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"There should be a pronounced objective and well defined policy of Promotion".

"The effort should be to generate in employees a pervading feeling that he is serving an employer which has a genuine desire to look after him not only during the tenure of his employment but thereafter also." (7.52)

It is clearly evident that during British period when the territory of India included the territories of present Pakistan and Bangladesh and Burma (upto 1926) the Govt. recruited 580 IFS officers over a period 65 years but after partition with loss of territorial areas, the Govt. hurriedly recruited 2600 TFS officers (including 1700 RR) in just over a period of 24 years (1968-94).

5. Due to facts and circumstances narrated above, I would most humbly submit that the very senior officers of AFS (Class-I) are relinquishing at this stage for periods varying from 1973 to 1993.

Now Sir, participatory Management of forest between state & the union has to be accepted under circumstantial compulsion. In such concept, participation of local officer as grown in the same tradition and culture can only restore the confidence of the people. On this count alone the percentage of local officer in the IFS cadre should be 75% if not more. Be it mentioned here that Lee Commission way back in 1923-24 while recording evidence on Forest education vis-a-vis recruitment to IFS recommended that recruitment should be 75% Indians and 25% Europeans. The recommendation was made at a time when there was no sign India getting independence. Since officers of State Forest service is inducted in the IFS after a tough scrutiny of proved merit and efficiency in theory and practical vis-a-vis field and office works leaving aside the initial comparatively tough arduous training and since the IFS is meant to be supervisorial service. supervising the work of trained personnel,

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the proportion of IFS should be considerably low. It was on this very principle the initial cadre was fixed even leaving some of the posts of DCF, Incharge Divisions for the AFS (Class-I) without including them in the IFS cadre.

In view of Unprecedented hardships and neglect, discrimination and apathy.

narrated above, I on behalf of the members of the AFS (Class-I) Association with due difference submit to your benign self to grant the following relief to redress the Commulate hardships suffer in over two and half decades of service prospect by the AFS officers.

1. Imposition of an embargo against direct recruit against the Assam and Meghalaya joint cadre till 2005 A.D.

2. Immediate inclusion of 33.1/3% of not only item No.5 but also 6 while computing the promotion quota for Assam and Meghalaya joint cadre.

3. Immediate selection Committee for preparation of select list starting from the base year i.e. year of reintroduction of IFS.

4. Increase of 33.1/3% of senior duty post to 75% under promotional quota to rationalise the principle of inclusion of local talent with the national human resource for augmenting the status of forest conservation and management jointly by the state and centre and also translating the latest approach anshrinied in the National Forest Policy, 1988.

Yours faithfully,

  
(NILAMANI MORAL)  
General Secretary,  
Assam Forest Service  
Class-I Association  
GUWAHATI

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Copy to :

1) The Private Secretary to the Hon'ble Minister of Forests.  
He is requested to bring it to the kind notice of the  
Ministers.

(NILAMANI MORAL)

General Secretary

Assam Forest Service

(Class-I) Association

Guwahati.

Copy to :

1) The Principal Chief Conservator of Forests, Assam for favo  
of his kind information and needful.

(NILAMANI MORAL)

General Secretary

Assam Forest Service

(Class-I) Association

Guwahati.

*M.M.*

8 JUN 2001

गुवाहाटी ब्रॉड

Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

O.A. No.296/2000

Filed  
Book No. 125

1/6/01  
P. C. Pathak  
Addl. Central Govt. Standing Counsel  
Central Administrative Tribunal  
Guwahati Bench: Guwahati

Shri Jatindra Sharma & Ors ..... Applicants

Versus

Union of India & Others ..... Respondents

Short Reply on behalf of Respondent No.1

I, R. Sanehwal, aged 47 years, Under Secretary in the Ministry of Environment and Forests, Government of India, Paryavaran Bhavan, New Delhi, do hereby solemnly affirm and say as follows :

2. That I am Under Secretary in the Ministry of Environment and Forests, Government of India, New Delhi and having been authorised I am competent to file this reply on behalf of Respondent No.1 & 2. I am acquainted with the facts and circumstances of the case on the basis of the records maintained in the Ministry of Environment and Forests. I have gone through the petition and understood the contents thereof. Save and except whatever is specifically admitted in this reply, rest of the averments will be deemed to have been denied.

3. It is submitted that the applicants belong to the State Forest Service of Assam. Their grievance, if any, therefore, needs to be addressed by the State Government, i.e. Respondents No.2 & 4. In

*R. Sanehwal*  
(रवीर सानेहवाल)  
(R. SANEHWAL)  
भारत सरकार/Under Secretary  
पर्यावरण विभाग मंत्रालय  
Ministry of Env. & Forests  
भारत सरकार/Govt. of India  
नई दिल्ली/New Delhi

the present application they have challenged the following:

(i) Impugned Central Govt. notification No.16016/2/95-AIS(II)-A dated 9.11.95 i.e. Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulation, 1995 in respect of Assam-Meghalaya Cadre by amending the then existing Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966 by including 22 posts of Deputy Conservator of Forests (Territorials) in the IFS cadre thereby depriving the members of the State Forest Service like the applicants in the rank of Deputy Conservator of Forests, posting in Territorial Divisions of Assam although no such posts exist in Assam as per any notification issued by the State Government or any proposal made by the same at any point of time.

(ii) Discrimination between the members of Indian Forest Service Cadre and Assam Forest Service(Class-I) cadre while proposing identification of certain key posts of Deputy Conservator of Forests in Assam by the respondent No.4 without any lawful authority and basis as made vide his letter dated 8th January, 1996 to the Respondent No.2.

Chandru  
(रवीर सानेहवाल)  
(R. SANEHWAL)  
लेवर सचिव/Under Secretary  
परोटोरेट ऑफ द एफोर्स  
Ministry of F. & P. Finances  
भारत सरकार/Govt. of India  
नई दिल्ली/New Delhi

4. The answering respondent submits that the Indian Forest Service (IFS) was created in 1966 under the All India Services Act, 1951. Rule-3(1) of the said Act provides that the Central Government may, after consultation with the Governments of States concerned, make rules for the regulation of recruitment, and the conditions of service of persons appointed to an All India Service. Under these provisions, certain rules like IFS (Recruitment) Rules, IFS (Cadre) Rules, IFS (Probation) Rules, IFS (Pay) Rules etc, were formulated. In terms of rule 3 of the IFS (Cadre) Rules, each State or group of States would have an IFS cadre. The strength of each cadre is determined under Rule-4 of the Cadre Rules. The relevant extracts of Rule 4 are given below:-

**"4. Strength of Cadres - 4(1)** The strength and composition of each of the cadres constituted under rule 3 shall be as determined by regulation made by the Central Government in consultations with the State Governments in this behalf.

4(2) The Central Government shall, ordinarily at the interval of every five years, re-examine the strength and composition of each such cadre in consultation with the State Government concerned and may make such alterations therein as it deems fit."

Under rule 4(1) quoted above, IFS (Fixation of Cadre Strength) Regulations, 1966 were made. It is under these provisions that the impugned notification dated 9.11.95 was issued by the Government of India in

*R. Sanehwal*  
(R. SANEHWAL)  
अधिकारी/Under Secretary  
पर्यावरण विभाग, पर्यावरण  
Ministry of Environment & Forests  
भारत सरकार, भारत द्वीप  
नई दिल्ली, New Delhi

consultation with the Governments of Assam and Meghalaya, being partners in the Joint Cadre. In terms of this notification, the number of senior posts under the Government of Assam was determined as 55 which included 22 posts of Dy. Conservator of Forests to man the territorial divisions in the State. Management of territorial divisions is the key to preservation of forestry and wildlife in the State in a more effective manner. It is, therefore, necessary that such key posts are manned by officers of All India Service who are especially trained for the job. These 22 posts of DCF (Territorials) are cadre posts and have to be manned by cadre officers only, i.e. by officers belonging to the Indian Forest Service. Rule-8 of the Cadre Rules provides that all cadre posts, unless otherwise specifically provided, shall be manned by cadre officers only. Situations where a non-cadre officer may hold a cadre post are given in rule-9 of the cadre Rules but in that case also the State Government is empowered to post a non-cadre officer on a cadre post for a period of three months only. Beyond this period, prior approval of the Central Government is required. Since 22 territorial posts which the applicants herein have objected to were created in consultation with the State Government, who are to take care of the interests of the State Forest Service officers also, the applicants have no cause of grievance so far as the Central

*Chanchal*  
(रवीश सानेहवाल)  
(R. SANEHWAL)  
अधिकारी/Under Secretary  
पर्यावरण एवं वन मंत्रालय  
Ministry of Environment & Forests  
भारत प्रधानमंत्री कार्यालय  
नई दिल्ली, New Delhi

Government is concerned. In case they have any grievance, the same should appropriately be addressed by the State Government.

**PRAYER**

In view of the position explained above, it is submitted that the instant application has no merit. It is, therefore, respectfully prayed that the same be dismissed by this Hon'ble Tribunal by awarding costs in favour of the answering respondent.

Place : New Delhi

Dated : 1.6.2001

*R. Sanehwal*  
For Respondent No. 1  
Under Secretary  
Ministry of Env. & Forests  
Ministry of Environment & Forests  
New Delhi

**VERIFICATION**

I, R. Sanehwal, Under Secretary to the Govt. of India, having my office at Paryavaran Bhavan, Lodi Road, New Delhi-110003, do hereby verify that the contents stated above are true and correct to the best of my knowledge and information derived from official records and nothing has been suppressed therefrom.

Verified at New Delhi on this the 1st day of June, 2001.

*R. Sanehwal*  
For Respondent No. 1  
Under Secretary  
Ministry of Env. & Forests  
Ministry of Environment & Forests  
New Delhi